

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,****WESTERN ZONE BENCH, PUNE AT PUNE****ORIGINAL APPLICATION NO. 106 OF 2021 (WZ)**

Babasaheb Mahadev Patil

.. **APPLICANT**

V/s

M/s Rajarambapu Patil Sahakari

Sakhar Karkhana Ltd. And

Others

.. **RESPONDENTS****REPLY ON BEHALF OF RESPONDENT****NOS. 1 TO 4****INDEX**

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Place-Pune



Date-19/04/2022

ADVOCATE FOR THE RESPONDENT NO-1 & 4

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**

**WESTERN ZONE BENCH, PUNE**

**AT PUNE**

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**REPLY ON BEHALF OF RESPONDENT**

**NOS. 1 TO 4**

**MAY IT PLEASE THE HON'BLE TRIBUNAL**

**I) PRELIMINARY OBJECTIONS**

- 1) At the outset, the Original Application as filed by the Applicants is devoid of any material and is liable to be dismissed with cost. The Answering Respondents submit that, the statements and averments made in the said Application are not admitted by these Respondents and hence denied, except so far they are expressly admitted herein under. The Answering Respondents reserve their right/liberty to file a detailed reply as and when required by this

Hon'ble Tribunal. The Applicant herein has made allegations against the Respondent Authorities as well as these Answering Respondents, but has failed to substantiate the destruction and or the harm the Respondents have caused/will cause to the environment. The Applicant has failed to substantiate the substantial question relating to environment as enumerated under the provisions of section 2(m) of the National Green Tribunal Act, 2010 and thus, the present Application is devoid of any merit and needs to be rejected in toto.

- 2) The Applicant has no locus/legal right to file such Application, as the Applicant is neither a resident of the area, nor a farmer or a shareholder in the Respondent Factory. The Applicant has tried to obtain document relating to the Respondents from various government/semi-government bodies under the provisions of the RTI act and misinterpreted the same to its convenience and has filed the present Application with a view to blackmail the Respondents for extorting huge amounts of money from the Respondents. The Applicant has malafide intentions in filling the present complaint and hence, the act of filling of the Applicant before this Hon'ble Tribunal is abuse of process of law. The allegations of the Applicant in the complaint are wild, baseless, and

reckless and moreover, the same are defamatory in nature. The Respondent denies each and every allegation mentioned in the Application. The Respondent has filed the present reply thereby reserving rights to take appropriate criminal as well as civil action against the Applicant.

## **II) FACTS OF THE CASE**

- 3) The Respondent No.1 is a sugar factory located at Wategaon, commenced its operation on 18<sup>th</sup> October 2003 having capacity of 2500 TCD and with the aim to step out for reduction of pollution to improve environmental conditions and thereby achieve area development. The Respondent No.2 is the first sugar plant, commenced its operations on 17<sup>th</sup> August 1969 and having capacity of 1250 TCD. The Respondent No.2 was further expanded on 13<sup>th</sup> May 1977 by increasing the capacity from 1250 TCD to 2000 TCD. The Respondent No.2 further expanded its capacity on 12<sup>th</sup> October 1990 from 2000 TCD to 4000 TCD. The Respondent No.2 was lastly expanded in 2016 from 4000 TCD to 7000 TCD. The Respondent No.3 is the distillery unit which commenced its operations from 12<sup>th</sup> October 1975. The Respondent No.4 is Liquor Production unit with Country liquor department which commenced its operations from 12<sup>th</sup> October 1976. It is submitted that, the

aforementioned Units have been operated after receipt of due approvals from the respective authorities, including that of Respondent No.5 and the consent which has been renewed from time to time. The Applicant has filed the present Application on the premises that the Respondents are operating without a valid consent and that STP has been operating by discharging without process.

- 4) The Answering Respondents are incorporated completely to process sugarcane, produce sugar and its by-products with Distillation plant, Liquor Production, Cogeneration Plant and organic Fertilizers Department. The Answering Respondents have also initiated the programmes of lift irrigation and on account of the same the 50,000 acres of land receives water. The Answering Respondents have also initiated initiatives in the field of education, community development and area development.
- 5) The Answering Respondents submit that the Respondent No.1 had applied for the renewal of the Consent on 2<sup>nd</sup> July 2021. The Respondent No.1 has received the Consent to Operate from the Respondent No.5 on 2<sup>nd</sup> February 2022. The said consent is granted for crushing of 2500 TCD of sugarcane. The said consent is valid and subsisting till 31<sup>st</sup> July 2022. Copy of the Consent to Operate

dated 2<sup>nd</sup> February 2022 is annexed hereto and marked as **ANNEXURE – R-1.**

- 6) The Respondent No.2 had applied for the renewal of the consent on 15<sup>th</sup> June 2021. The Respondent No.2 has received the consent to operate dated 20<sup>th</sup> October 2021 from the Respondent No.5 for crushing of 7000 TCD of sugarcane alongwith 28 MW co-generation plant. The same is valid and subsisting till 31<sup>st</sup> July 2022. Copy of the Consent to Operate dated 20<sup>th</sup> October 2021 is annexed hereto and marked as **ANNEXURE – R-2.**
- 7) The Respondent No.3 applied for the renewal of the Consent for 75 KLPD Molasses based distillery on 14<sup>th</sup> September 2021. The Respondent No.5 has granted the Consent to Operate dated 11<sup>th</sup> October 2021 to the Respondent No.3 and the same is valid and subsisting till 31<sup>st</sup> August 2023. Copy of the Consent to Operate dated 11<sup>th</sup> October 2021 is annexed hereto and marked as **ANNEXURE – R-3.**
- 8) The Respondent No.4 applied for the renewal of the Consent for manufacturing of Indian made Foreign Liquor and Country Liquor on 3<sup>rd</sup> July 2021. The Respondent No.5 has granted the Consent to Operate dated 22<sup>nd</sup> December 2021 to the Respondent No.4 and the same is valid and subsisting till 31<sup>st</sup> August 2022. Copy of the

Consent to Operate dated 22<sup>nd</sup> December 2021 is annexed hereto and marked as ANNEXURE – R-4.

**III) PARA-WISE REPLY**

- 9) With respect to the contents of para 1 & 2, the same are a matter of record and need not be commented upon.
- 10) With respect to the contents of para 3, the same are false and incorrect. The Answering Respondents have not violated any environmental norms. The Answering Respondents have scrupulously and meticulously followed the consent conditions, time and again and there has been no action of any nature initiated by the Respondent No.5 till date.
- 11) With respect to the contents of para 3(a), the same are denied by the Answering Respondents. The Applicant is indulging into fishing and rowing expedition and has filed the present case merely to harass the present Respondents. The statements of the Applicant in the original Application clearly depicts that, the Applicant considers himself to be an Authority in law and has not given any substantial information, that how he is concerned with the Respondent Nos.1 to 4 and that he is affected by the operations of the Respondent Nos.1 to 4. The Applicant ought to have understood that the information provided under RTI depends on the

question posed to the authority and does not in any manner indicate that there is a violation of law.

- 12) With respect to the contents of para 4, the same are false and incorrect and are denied by the Answering Respondents in toto. The Answering Respondents in aforementioned paras has already mentioned that the consents have been renewed by them from time to time. The valid and subsisting consents have been annexed to the reply and hence the statement that the Respondents are operating is devoid of any merit, false and misleading.
- 13) With respect to the contents of para 4(a) are false and incorrect and denied by the Respondent No.1. The Respondent No.1 submits that the Respondent No.1 is in possession of a valid consent dated 2<sup>nd</sup> February 2022 received from the Respondent No.5 and the same is valid and subsisting till 31<sup>st</sup> July 2022. The same is already produced on record.
- 14) The Respondent No.1 submits that, as per the condition imposed in the Consent to Operate, the Environment Statement has to be submitted by the Respondents on or before 30<sup>th</sup> September of every year. Accordingly, the Respondent No.1 has submitted the same on 1<sup>st</sup> September 2021. Copy of the environment statement dated 1<sup>st</sup> September 2021 is annexed herewith and marked as **ANNEXURE**

- **R-5**. The Respondent No.1 further submits that the Respondent No.1 has submitted Bank Guarantee amounting to Rs.12,50,000/- and Rs.7,50,000/- to the Respondent No.5, drawn on Bank of Baroda, Kolhapur Branch. The same are valid and subsisting till 30<sup>th</sup> November 2022. Copies of the Bank Guarantee are annexed hereto and marked **ANNEXURE – R-6**. The Respondent No.1 further submits that the hazardous waste generated has been disposed off to the authorised recycler as authorised under the provisions of Hazardous Waste Rules. Copies of the invoice and the certificate of authorisation received by M/s.Patel Petro Pvt. Ltd., is annexed hereto and marked as **ANNEXURE – R-7 colly**. The Respondent No.1 further submits that the aerators and wet scrubbers are installed and in operation. Copy of the photographs showing the same are annexed hereto and marked as **ANNEXURE – R-8**. The samples have been periodically tested by the Respondent No.5 from time to time. The Respondent No.1 also gets the same samples tested from a private laboratory duly recognised by the Ministry of Environment, Forest and Climate Change, Government of India. The samples as tested by the Respondent No.5 are well within the consented parameters. Copies

of the sample reports are annexe hereto and marked as **ANNEXURE – R-9 colly.**

- 15) The Respondent No.1 submits that the Applicant has failed to substantiate the destruction caused to the environment on account of operations of the Respondent No.1. Since, there is no destruction or violation on the part of the Respondent No.1, there is no question of imposition of environmental damage or compensation.
- 16) With respect to the contents of para 4(b), the same are false and incorrect and hence denied by the Respondent No.2. The Respondent No.2 submits that the Respondent No.2 is in possession of a valid consent dated 20<sup>th</sup> October 2021 received from the Respondent No.5 and the same is valid and subsisting till 31<sup>st</sup> July 2022. The same is already produced on record.
- 17) The Respondent No.1 submits that, as per the condition imposed in the Consent to Operate, the Environment Statement has to be submitted by the Respondents on or before 30<sup>th</sup> September of every year. Accordingly, the Respondent No.1 has submitted the same on 1<sup>st</sup> September 2021. Copy of the environment statement dated 1<sup>st</sup> September 2021 is annexed herewith and marked as **ANNEXURE**

**- R-10.** It is further submitted that, the Respondents have installed the Septic Tank with Soakpit for sewage treatment and that the same has been verified by the Respondent No.5 time and again. Copies of the photographs of the Soakpit and the Septic Tank are annexed herewith and marked as **ANNEXURE – R-11** collectively. The size of the Septic Tanks along with Soakpit has also been duly approved by the Respondent No.5 and that the copies of the dimensions of the respective Septic Tanks along with Soakpit are annexed herewith and marked as **ANNEXURE – R-12** collectively. The allegation of the Applicant that, the Aerators were not operating. It is submitted that, the said statement of the Applicant is totally incorrect and false, hence denied by these Respondents. As per the visit report of the Officers of the Respondent No.5 two Aerators are completely in operation and photographs of said operating Aerators are annexed herewith and marked as **ANNEXURE - R-13** collectively. The Effluent Treatment Plant (ETP) is fully functional and the samples of the same are also well within the consented parameters.

- 18) With respect to the contents of paras 4(c) & (d), the same are false and incorrect and hence denied by the Respondent Nos.3 & 4. The Respondent No.3 & 4 submits that are possession of a valid

consent received from the Respondent No.5 and the same are valid and subsisting. The same is already produced on record. The Respondent Nos.3 & 4 have also filed the Environmental Statement dated 1<sup>st</sup> September 2021 and the same are annexed hereto and marked as **ANNEXURE – R-14 & 15 colly.**

- 19) As regards to the Condition Nos. 13 and 14 of the Consent, issued by the Respondents have undertaken preparation of Adequacy Report and Water Budget work , which is given to the Vasant Dada Sugar Institute and that it is a tedious exercise. The Report is under preparation and it will be handed over to the Respondents in due course, a copy of which will also be produced before this Hon'ble Tribunal at the time of the hearing. The allegations made by the Applicant that the samples are not found within the consented parameters. It is submitted that, the said statement of the Applicant is totally incorrect and false, hence denied by these Respondents.
- 20) The allegations made by the Applicant are not admitted by the present Respondents and are denied in toto and therefore, in view of the facts mentioned herein above, the Original Application, filed by the Applicant is liable to be rejected with heavy cost.

PUNE  
DATE 18/04/2022

  
ADVOCATE FOR THE  
RESPONDENT Nos.1

Noted & Registered  
at Serial Numbers... 472/2022

13 APR 2022



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

AT PUNE

ORIGINAL APPLICATION NO. 106 OF 2021 (WZ)

Babaaheb Mahadev Patil

.. APPLICANT

V/s

M/s Rajarambapu Patil Sahakari  
Sakhar Karkhana Ltd. And  
Others

.. RESPONDENTS

A F F I D A V I T

MAY IT PLEASE THE HON'BLE TRIBUNAL

I, Ramchandra Mahuli, Aged : 56 years, Occu.: Business, having address at Rajaramnagar, Po Sakharale, Tal. Walwa, Dist. Sangli do hereby state on solemn affirmation as under :-

I am the Managing Director of the Respondent Nos.1 to 4 and responsible for day to day administration of the business. As such, I have gone through the Reply and annexures thereto being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief.

In witness whereof I have signed hereunder at Rajarnanagar on this 13<sup>th</sup> day of April 2022.

Rajaram  
Deponent



Solemnly affirmed before me by  
M. D. Rajaram bapuji patil Sahakar Sakhar  
Shri. P. D. Mahimji Khartham Ltd Rajar  
Who is identified before me by  
Shri. M D Sakharale  
whom personally know.

BEFORE ME

Suhas A. Patil  
SUHAS A. PATIL  
ADVOCATE & NOTARY  
GOVT OF INDIA REG. NO. 10145  
A/o.: Dhawal, Tal- Waihs, Dist:- Sangli

Suhas A. Patil  
Adv. SUHAS A. PATIL.  
NOTARY REG. NO. 10145  
GOVT OF INDIA  
A/o. Dhawal, Tal- Waihs, Dist:- Sangli  
Off: Ground Floor, Hukusma Shopping Cen  
Urui talasapur. Mob. 7588508920 / 98221092

Noted & Registered  
at Sangli Numbers 42212022 13 APR 2022



## ANNEXURE-R-1

### MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
Fax: 24044532/4024068/4023516  
Website: <http://mpcb.gov.in>  
Email: [jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in)



Kalpataru Point, 2nd and 4th  
floor, Opp. Cine Planet Cinema,  
Near Sion Circle, Sion (E),  
Mumbai-400022

No:- Format1.0/CC/UAN No.MPCB- 2202000192  
CONSENT-0000114681/CR

Date: 02/02/2022

To,  
Rajarambapu Patil Sahakari Sakhar Karkhana Ltd,  
Gat No. 1064-1073, Surul-Wategaon,  
Tal - Walwa, Dist. Sangli.



Your Service is Our Duty

**Sub:** Renewal of consent for 2500 TCD sugar unit in RED Category.

- Ref:**
1. Your application vide UAN No. 0000114681, dated 02/07/2021.
  2. Earlier consent granted by Board vide No. Format1.0/CAC/UAN No.MPCB-CONSENT-0000093707/CR-2011000272 dtd 05/11/2020.
  3. Minutes of 11th Consent Committee Meeting dtd. 05.10.2021.
  4. Show Cause Notice vide No. BO/JD(WPC)/UAN No.114681/SCN/CR/CC/TB-2110270008,dtd 27/10/2021.
  5. Reply of SCN submitted by industry dtd 18/11/2021.
  6. Minutes of 15th Consent Committee Meeting dtd. 30.12.2021.

Your application No.MPCB-CONSENT-0000114681 Dated 02.07.2021

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Consent to Renewal is granted upto: 31.07.2022
2. The capital investment of the industry is Rs.97.12 Crs. (As per C.A Certificate submitted by industry).
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
1	Sugar	9000	MT/M
2	Electricity	12	MW
3	Bagasse	21000	MT/M
4	Molasses	3000	MT/M
5	Pressmud	3000	MT/M

The Cane crushing capacity of Sugar unit shall not exceed 2500 TCD

4. Conditions under Water (P&CP) Act, 1974 for discharge of effluent:

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	220	As per Schedule -I	On land for gardening
2.	Domestic effluent	32	As per Schedule - I	On land for gardening

5. Conditions under the Air (P& CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	Boiler (40 TPH X 2 )	1	As per Schedule -II
S-2	D.G.Set ( 625 KVA)	1	As per Schedule -II

(As per previous consent of existing unit)

6. Conditions about Non Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler ash	1800	MT/A	NA	Mixed with pressmud for Biocomposting
2	ETP sludge	0.15	MT/A	Drying	Used as a manure

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	0.4 MT/A	Recycle	Sale to authorizd recycler

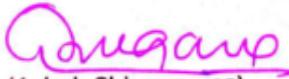
The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDf, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
12. This consent is issued as per the 15th Consent Committee meeting dated 30.12.2021.

13. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	MPCB-DR-6760	02/07/2021	NEFT
2	50000.00	MPCB-DR-9192	07/12/2021	NEFT

**Copy to:**

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli  
- They are directed to ensure the compliance of the consent conditions.  
-
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.

**SCHEDULE-I**

**Terms & conditions for compliance of Water Pollution Control:**

- 1) **A]** As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 800.00 CMD consisting of Primary, Secondary, Tertiary for the treatment of 220.00 CMD industrial effluent.
- B]** Industry shall provide CPU for recycle/reuse of treated effluent.
- C]** The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 <sup>o</sup> C)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D]** The treated effluent 220.00 CMD shall be disposed on land for irrigation on 24.28 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.
- E]** Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.
- F]** Trade effluent of 0.00 CMD generated from Co-gen shall be 100% recycle in process.
- G] CREP conditions for Sugar Factory**
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
  - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
  - Industry shall achieve zero discharge into in land surface water bodies.
  - 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.



H) Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.

I) The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J) The unit shall optimize water use in industrial process & maintain records.

2) A) As per your application, you have provided septic tank and soak pit for the treatment of 32.00 CMD sewage.

B) The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C) The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.

4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

5) CONDITIONS FOR MOLASSES STORAGE:

(i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.

(ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.

(iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.

(iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.

(v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.

(vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	175.00
2.	Domestic purpose	40.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	250.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	30

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II**

**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
S-1	Boiler (40 TPH X 2)	Wet scrubber	70	Bagasse	792 MT/Day	0.20	3168.00
S-2	DG Set (625 KVA)	Accoustic enclosure	3.5	HSD	100 Lit/Day	1.00	2.00

(As per previous consent of existing unit)

- 2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
--------------------------	---------------	------------------------

3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	1250000	15 Days	Towards compliance of Consent conditions & O & M of pollution control system.	31.07.2022	30.11.2022
2	C to R	750000	15 Days	Towards compliance of Consent conditions & O & M of pollution control system.	31.07.2022	30.11.2022

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**SCHEDULE-IV**

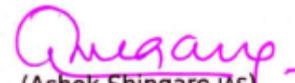
**General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.

- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.

- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary



## ANNEXURE-R-2

### MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
Fax: 24023516  
Website: <http://mpcb.gov.in>  
Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and 4th  
floor, Opp. Cine Planet Cinema,  
Near Sion Circle, Sion (E),  
Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-  
CONSENT-0000115317/CR - 2110000869

Date: 20/10/2021

To,  
Rajarambapu Patil Sahakari Sakhar Karkhana Ltd.,  
1,2,4,20-25,1152,1170-1176,1304-1328,1335,  
Rajaramnagar Sakharale Unit -1  
Walwa,Sangli.



Your Service is Our Duty

**Sub: Renewal of Consent for 7000 TCD Sugar unit and 28 MW Co-generation unit**

**Ref: 1. Renewal of consent granted by the Board vide no. CAC/UAN No. MPCBCONSENT - 0000093769/CR-2011000273 dtd. 05.11.2020.**  
**2. Minutes of CAC Meeting dtd. 15.09.2021& 24.09.2021.**

Your application No.MPCB-CONSENT-0000115317 Dated 15.06.2021

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Renewal is granted upto: 31.07.2022**
- The capital investment of the industry is Rs.307.7406 Crs. (As per C.A Certificate submitted by industry).**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	27500	MT/M
2	Acetobactor	50	Ltr/M
3	Electricity	28	MW
4	Bagasse	57084	MT/M
5	Molasses	8143	MT/M
6	Pressmud	7958	MT/M
7	Acetobactor	50	Ltr/M
8	Azotobacter	1000	Ltr/M
9	Phosphate Solubeling Bacteria	1000	Ltr/M
10	Rhizobium	50	Ltr/M

**The Cane crushing capacity of Sugar unit shall not exceed 7000 TCD**

4. **Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	784	As per Schedule -I	88 CMD is recycled and 696 CMD on land for irrigation
2.	Domestic effluent	80	As per Schedule - I	

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Co-gen Bioler (140 TPH)	1	As per Schedule -II
2	Boiler (35 TPH)	1	As per Schedule -II
3	D.G. Set (1010 KVA)	1	As per Schedule -II
4	DG Set (1010 KVA)	1	As per Schedule -II

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	30	MT/Day	NA	Mixed with Pressmud
2	ETP Sludge	30	MT/M	NA	Use as manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	3500 Ltr/A	Recycle	Sale to authorizd recycler

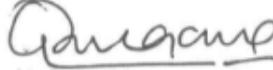
The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
12. This consent is issued as per the Consent Appraisal Committee meeting dated 15.09.2021 & 21.09.2021.

13. Industry shall submit proposal towards upgradation/improvement plan of ETP within a month and same shall be implemented within next 3 months so as to achieve consented norms
14. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	617428.00	MPCB-DR-6450	15/06/2021	NEFT

**Copy to:**

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli  
- They are directed to ensure the compliance of the consent conditions.  
- They are directed to forfeit the bank guarantee of Rs. 5 Lakh & obtain top up Total BG of Rs. 25 Lakh from the industry.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.





**SCHEDULE-I**

**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided Effluent treatment plant of designed capacity 1500 CMD consisting of Primary, secondary & tertiary system for trade effluent 784 CMD and treated effluent is used on land for irrigation. In no case effluent shall discharge into stream directly or indirectly.
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 <sup>o</sup> C)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 696.00 CMD shall be disposed on land for irrigation on 20.23 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.
- F] Trade effluent of 88.00 CMD generated from Co-gen shall be 100% recycle in process.
- G] CREP conditions for Sugar Factory
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
  - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
  - Industry shall achieve zero discharge into in land surface water bodies.
  - 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.

I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J] The unit shall optimize water use in industrial process & maintain records.

2) A] As per your application, you have provided septic tank and soak pit for the treatment of 80.00 CMD sewage.

B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) CONDITIONS FOR MOLASSES STORAGE:
  - (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
  - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
  - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
  - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
  - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
  - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	400.00
2.	Domestic purpose	100.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	840.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II**

**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
1	Co-gen Bioler - 140 TPH	ESP	65	Bagasse	1440 MT/Day	0.20	5760.00
2	Boiler (35 TPH)	Wet scrubber	32	Bagasse + Biogas	144 MT/Day	0.20	576.00
3	DG Set (1010 KVA)	Accoustic Enclosure	3.5	HSD	1200 Lit/Day	1.00	24.00
4	DG Set (1010 KVA)	Accoustic Enclosure	3.5	HSD	1200 Lit/Day	1.00	24.00

2) **The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm3
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3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.

3) **The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**

4) **The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

**SCHEDULE-III**

**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/extended	Towards compliance of Consent conditions & O & M of pollution control system.	31.07.2021	30.11.2021

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C to R	500000	-	towards compliance of consent conditions and O & M of PCS.	500000	JVS are exceeding

**SCHEDULE-IV**

**General Conditions:**

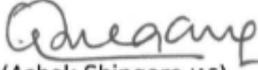
- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.

- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
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- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.



- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary



ANNEXURE-R-3

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
Fax: 24023516  
Website: <http://mpcb.gov.in>  
Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
4th floor, Opp. Cine Planet  
Cinema, Near Sion Circle,  
Sion (E), Mumbai-400022

Date: 11/10/2021

RED/L.S.I (R60)

No:- Format1.0/CAC/UAN No.MPCB-  
CONSENT-0000116997 & 0000111780/CR - 2110000509

To,  
Rajarambapu Patil Sahakari Sakhar Karkhana Ltd,  
Rajaramnagar, Distillery Division  
1172(a),190 to 212,Rajaramnagar, Sakharale  
Walwa,,Sangli.



Your Service is Our Duty

Sub: Renewal of Consent for 75 KLPD Molasses base Distillery

Ref: 1. Renewal of consent granted by the Board vide no. CAC/UAN NO.  
MPCBCONSENT-0000093823/CR-2011000261 dtd. 05.11.2020.  
2. Minutes of CAC Meeting dtd.15.09.2021 & 24.09.2021.

Your application No.MPCB-CONSENT-0000116997 Dated 01.07.2021

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 31/08/2023
2. The capital investment of the project is Rs.35.8061 Crs. (As per C.A Certificate submitted by industry (Sugar 304.15 Cr.))
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Rectified Spirit or Ethanol/Extra Neutral Alcohol	2250	KL/M
2	Fusel Oil	37	KL/M

Distillery Capacity shall not exceed (Molasses base) 75 KLPD.

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	630	As per Schedule-I	Bio-digester followed by Bio-Composting to achieve ZLD
2.	Domestic effluent	8	As per Schedule-I	On land for irrigation

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Steam is taken from Sugar unit	1	As per Schedule -II

6. Non-Hazardous Wastes:

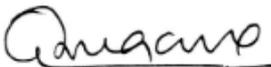
Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast sludge	60	MT/A	Drying	Used for composting

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1		0	--NA--	NA	NA

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the Consent Appraisal Committee Meeting held on 15.09.2021 & 24.09.2021.
11. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
12. Industry shall not exceed consent capacity.
13. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	MPCB-DR-5332	01/04/2021	NEFT
2	75000.00	MPCB-DR-6759	02/07/2021	NEFT

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.

**SCHEDULE-I**

**Terms & conditions for compliance of Water Pollution Control:**

**1. Conditions for Trade effluent:**

- A) You have provided comprehensive treatment i.e Effluent treatment plant with the design capacity of 1200 CMD for trade effluent 630 CMD including Bio-digester, followed by Bio-Composting on 13 acres land for achieving zero discharge. In no any spent wash shall discharge outside the factory premises/ on land / into stream directly or indirectly.
- B) Industry shall provide CPU for recycle/reuse of treated effluent.
- C) Industry shall install Online Continuous Emission Monitoring System (OCEMS) before 1st Operate and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's Server directly from data logger without any intermediate server.

**2. Conditions for Sewage/ Domestic effluent:**

- i. You shall provide sewage treatment plant for the treatment of 8 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.

**3. Conditions for Aerobic composting:**

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—
 

Moisture	30 to 35%
C/N	Below 17
Nitrogen	1.5 to 2%
Phosphorous	1.5 to 2%
Potassium	3 to 4%



- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.
  - v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.
 

pH	Between	Between
BOD 3 days 27 Deg. C	Not to exceed	30 mg/l
  - vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
  - vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
  - viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
  - ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
  - x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
4. The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	10.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	775.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	10

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.



**SCHEDULE-II**

**Terms & conditions for compliance of Air Pollution Control:**

- As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S% SO <sub>2</sub>	
1	Steam is taken from Sugar unit	NA	0	NA	0 --NA--	--	--

- Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
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- Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
- The industry shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules, 1986 and connected to MPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/extended	Towards compliance of Consent conditions & O & M of PCS.	31.08.2023	31.12.2023

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV**  
**General Conditions:**

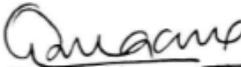
1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.

19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary



## ANNEXURE-R-4

### MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
Fax: 24023516  
Website: <http://mpcb.gov.in>  
Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
4th floor, Opp. Cine Planet  
Cinema, Near Sion Circle,  
Sion (E), Mumbai-400022

ORANGE/M.S.I (R60)  
No:- Format1.0/CAC/UAN No.MPCB-  
CONSENT-0000117143/CR - 2112001191

Date: 22/12/2021

To,  
Rajarambapu Patil Sahakari Sakhar karkhana Ltd.  
Liquor Division  
1172/a,Rajaramnagar, Post Sakharale, Walwa ,Sangli.



Your Service is Our Duty

**Sub: Renewal of Consent for mfg. of Indian Made Foreign Liquor & Country Liquor.**

**Ref:** 1. Consent granted by the Board vide No. CAC/UAN No. MPCB-  
CONSENT-0000038655 &0000082964/CR-2007001805 dtd. 31.07.2020.  
2. Minutes of CAC Meeting dtd. 03.12.2021.

Your application No.MPCB-CONSENT-0000117143 Dated 03.07.2021

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 31/08/2022
2. The capital investment of the project is Rs.8.2045 Crs. (As per C.A Certificate submitted by industry )
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Indian Made Foreign Liquor	2450	Box/M
2	Country Liquor	3500	Box/M

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	20	As per Schedule-I	On and for irrigation.
2.	Domestic effluent	09	As per Schedule-I	On land for irrigation

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
			NA	

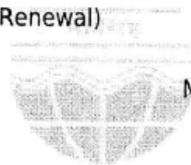
6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
			NA		

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
			NA		

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the Consent Appraisal Committee Meeting held on 03.12.2021.
11. The applicant shall operate pollution control system scientifically to achieve the consented norms .
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



For and on behalf of the  
Maharashtra Pollution Control Board.

*(Signature)*  
(Ashok Shingare IAS),  
Member Secretary

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	MPCB-DR-6915	13/07/2021	NEFT

**Copy to:**

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.

**SCHEDULE-I**

**Terms & conditions for compliance of Water Pollution Control:**

**1. Conditions for Trade effluent:**

- A] You have provided comprehensive treatment to sugar unit the trade effluent 20 CMD of Liquor division is treated in sugar ETP and treated water is used on land for irrigation.
- B] i. The applicant shall operate ETP to treat the effluent so as to achieve the following standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No.	Parameter	Standards prescribed by the Board
Limiting concentration in mg/l except pH		
1.	pH.	6.5-8.5.
2.	Colour and Odour.	Absent.
3.	Oil and Grease.	10.
4.	BOD 27°C 3 days.	100 (disposal for on-land irrigation).
5.	Sulphate.	1000.
6.	SS.	100.
7.	COD.	250.
8.	Chloride.	600.
9.	Total dissolved solids.	2100.

- ii. In no any case industrial effluent shall find its way outside the factory premises directly/indirectly except for disposal on-land for gardening/irrigation as per bilateral agreement with farmers.
- iii. Industry shall take an approval to adopt any alternative technology equivalent to concentration and incineration such as spray dryer with boiler, rotary dryer with aux fuel & boiler gasification, etc. for achieving ZLD.

C] Industry shall install Online Continuous Emission Monitoring System (OCEMS) before 1st Operate and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's Server directly from data logger without any intermediate server.

**2. Conditions for Sewage/ Domestic effluent:**

- i. You shall provide sewage treatment plant for the treatment of 09 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.

4. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	10.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	25.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

5. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

**SCHEDULE-II**

**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S% SO <sub>2</sub>
NA	NA	NA	0	0	0 --NA--	-- --

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
--------------------	---------------	------------------------

6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.

8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/extended (Distillery BG is consider for same)	Towards compliance of Consent conditions & O & M of pollution control system.	31.08.2022	31.12.2022

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV**  
**General Conditions:**

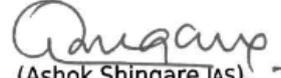
1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper sitting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.

- f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
  5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
  6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
  7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
  8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
  9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
  10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
  11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
  12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
  13. The PP shall provide personal protection equipment as per norms of Factory Act
  14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
  15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
  16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
  17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.

18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.

31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary





## FORM V

(See Rule 14)

Environmental Audit Report for the financial Year ending the 31st March 2021

**Submitted Date**

14-09-2021

**Unique Application Number**

MPCB-ENVIRONMENT\_STATEMENT-0000035289

## PART A

## Company Information

**Company Name**Rajarambapu Patil Sahakari Sakhar Karakhana  
Ltd Rajaramnagar, Distillery division**Application UAN number**

MPCB-CONSENT-0000116997

**Address**

Rajaramnagar, Post - Sakharale

**Plot no**

1172(a),190 to 212

**Taluka**

Walwa

**Village**

Kolhapur

**Capital Investment (In lakhs)**

3580.61

**Scale**

L.S.I

**City**

Sangli

**Pincode****Person Name**

R.D. Mahuli

**Designation**

Managing Director

**Telephone Number**

9970900500

**Fax Number**

02342220869

**Email**

distillery@rajarambapusugar.com

**Region**

SRO-Sangli

**Industry Category**

Red

**Industry Type**

R60 Distillery ( molasses / grain /yeast based)

**Last Environmental statement submitted online**

no

**Consent Number**

MPCB-CONSENT-0000116997 Not issued

**Consent Issue Date****Consent Valid Upto**

31/08/2021

**Establishment Year**

1981

**Date of last environment statement submitted**

Mar 3 2020 12:00:00:000AM

**Industry Category Primary (STC Code) & Secondary (STC Code)**

Red

## Product Information

**Product Name**

Rectified spirit/Ethanol/Extra neutral alcohol

**Consent Quantity**

20250

**Actual Quantity**

14003.889

**UOM**

KL/A

Fusel oil

20250

14003.889

KL/A

## By-product Information

**By Product Name**

NA

**Consent Quantity**

00

**Actual Quantity**

00

**UOM**

## Part-B (Water &amp; Raw Material Consumption)

160

1) Water Consumption in m3/day	Consent Quantity in m3/day	Actual Quantity in m3/day
Water Consumption for Process	775	657
Cooling	00	00
Domestic	08	08
All others	10	05
<b>Total</b>	<b>793</b>	<b>670</b>

2) Effluent Generation in CMD / MLD	Consent Quantity	Actual Quantity	UOM
Particulars spent wash	630	350	CMD

2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)	During the Previous financial Year	During the current Financial year	UOM
Name of Products (Production)			
Distillery including Fermentation Industry	12.7	10.32	Ton/Ton
Distillery including Fermentation Industry	12.7	10.32	Ton/Ton

3) Raw Material Consumption (Consumption of raw material per unit of product)	During the Previous financial Year	During the current Financial year	UOM
Name of Raw Materials			
Molasses	3.5	3.37	Ton/Ton
Urea	3.5	3.37	Ton/Ton
DAP	3.5	3.37	Ton/Ton

4) Fuel Consumption	Consent quantity	Actual Quantity	UOM
Fuel Name Bagasse	933120	158400	

**Part-C**

Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

[A] Water

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged (Mg/Lit) Except PH,Temp,Colour	Percentage of variation from prescribed standards with reasons	Standard	Reason
BOD	4778	13652	--	--	used in composting process to achieve zero discharge.

[B] Air (Stack)

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged (Mg/NM3)	Percentage of variation from prescribed standards with reasons	Standard	Reason
NA	0	0	--	--	--

## HAZARDOUS WASTES

## 1) From Process

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
	0	0	MT/A

## 2) From Pollution Control Facilities

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
	--	--	MT/A

## Part-E

## SOLID WASTES

## 1) From Process

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Yeast sludge	0	0	MT/A

## 2) From Pollution Control Facilities

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Yeast sludge	50	55	MT/A

## 3) Quantity Recycled or Re-utilized within the unit

Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
	0	0	MT/A

## Part-F

Please specify the characteristics (in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

## 1) Hazardous Waste

Type of Hazardous Waste Generated	Qty of Hazardous Waste	UOM	Concentration of Hazardous Waste
	0	MT/A	NA

## 2) Solid Waste

Type of Solid Waste Generated	Qty of Solid Waste	UOM	Concentration of Solid Waste
Yeast sludge	55	MT/A	Used for composting

## Part-G

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment (in Lacs)	Reduction in Maintenance (in Lacs)
Treated effluent is used to prepare compost to achieve ZLD.	Less than consent to operate	-	-	Pumping hrs reduced	50	-

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

[A] Investment made during the period of Environmental Statement

**Detail of measures for Environmental Protection**

**Environmental Protection Measures**

**Capital Investment (Lacks)**

Various aspects of environment protection such as effluent, emission, hazardous waste, solid waste, tree plantation, monitoring data acquisition

For environment protection & green belt development

55

[B] Investment Proposed for next Year

**Detail of measures for Environmental Protection**

**Environmental Protection Measures**

**Capital Investment (Lacks)**

Various aspects of environment protection such as effluent, emission, hazardous waste, solid waste, tree plantation, monitoring data acquisition

For environment protection & green belt development

55

## Part-I

Any other particulars for improving the quality of the environment.

**Particulars**

1. Recycling of water wherever possible, 2. Reduction in water consumption, 3. Reduction in fuel consumption, 4. Implementation of environmental management programme to reduce environmental impact on environment, 5. Tree plantation in surrounding area

**Name & Designation**

R.D.Mahuli, Managing Director

**UAN No:**

MPCB-ENVIRONMENT\_STATEMENT-0000035289

**Submitted On:**

14-09-2021





SHIKOL: ADV: 2021-22 /BG/ 28003021

17.11.2021

To,  
MAHARASHTRA POLLUTION CONTROL BOARD,  
Kalpataru Point ,2<sup>nd</sup> -4<sup>th</sup> floor ,  
Opposite Cine planet Cinema,  
Near Sion Circle,Sion (E),  
Mumbai – 400022.

Dear Sir,

Re: Furnishing of Bank Guarantee 0434IGP002803021 for Rs.7,50,000/- (Rupees seven lakhs fifty thousand only) dated 17.11.2021 favouring yourselves issued on behalf of M/S Rajarambapu Patil Sahkari Sakhar Karkhana Ltd.

At the request of our customer M/S Rajarambapu Patil Sahkari Sakhar Karkhana Ltd, Plot No 45-55,112-114,160,162,245-255,Post – Wategaon Tq Walwa,Dist Sangli -416301 MH, we have issued the aforesaid bank guarantee in your favour which is submitted herewith in original.

The signatory to this bank guarantee is authorized by the bank to do so/ sign such Bank guarantee Bond.

For encashment of Bank Guarantee (BG), you need to send your claim along with the original Bank Guarantee Bond.

This guarantee will be operative when accompanied with advice (SFMS) issued from the Issuing bank.

Kindly acknowledge the receipt.

Yours faithfully,

(Pankaj Ingle)  
Chief Manager – Credit  
Shivaji Chowk Branch  
Kolhapur





महाराष्ट्र MAHARASHTRA

2020

BB 286023

दि. १७/११/२०२१ वि.क्र. ५२२१५ मुद्रांक शुल्क रकम ५००/-

दस्त नोंद करणार आहे का -होय/नाही, नोंदणी होणारे दु.नि.कार्या-----

दस्ताचा प्रकार- कारण- बँक/कर्ज/हमीपत्र/करारपत्र/प्रतिज्ञापत्र/व.मु./पार्टनरशिप/संमतीपत्र, संचकारपत्र

मुद्रांक विकत घेणाऱ्याचे नांव-- मे. राजारामबापू पाटील सहकारी साखर कारखाना लि., कोल्हापूर

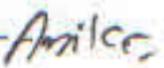
दुसऱ्या पक्षकाराचे नांव व पत्ता-----

हस्ते नांव व पत्ता-----

श्री. अनिल चिंदरकर

मुद्रांक विक्रत्याची सही- 

परवाना तसेच मुद्रांक विक्रीचे ठिकाण व पत्ता- सौ. जयश्री महेश धाडणकर (स्टॅम्प व्हेंडर)

मुद्रांक विकत घेणाऱ्याची सही-  लाय. क्र. ७/२००३ कोड नं. २६०९०३०

२४६८'ए' वॉर्ड, वरुणतीर्थ वेश, कोल्हापूर.



- 8 NOV 2021

STAMP HEAD CLERK  
TREASURY OFFICE  
KOLHAPUR (M.S.)

BANK GUARANTEE NO: 0434 JGP002803021

Dated 17.11.2021.





**PHYSICAL ISSUANCE OF BANK GUARANTEE**

**BANK GUARANTEE**

BANK GUARANTEE NO.: 0434IGP002803021

DATE: 17.11.2021

1. IN CONSIDERATION OF THE REGIONAL OFFICER MAHARASHTRA POLLUTION CONTROL BOARD, REGIONAL OFFICER KOLHAPUR HAVING AGREED TO GRANT M/S. RAJARAMBAPU PATIL SAHAKARI SAKHAR KARKHANA LTD., WTEGAON UNIT NO.2 TAL WALWA , DIST SANGLI. (HEREIN AFTER REFERRED TO AS THE COMPANY) TIME FOR THE DUE COMPLIANCE OF CONSENT /CONDITION/DIRECTION FOR PROVIDING ADEQUATE AND SATISFACTORY POLLUTION CONTROL DEVICES AS SUGGESTED /STIPULATED VIDE LETTER BEARING NO. MPCBCONSENT0000093707/CR2011000272 DATED 05.11.2020 AND AS REQUIRED UNDER THE PROVISIONS OF AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 (14 OF 1981) AND WATER (PREVENTION AND CONTROL OF POLLUTION) ACT,1974 (6 OF 1974) AND OR ENVIRONMENT (PROTECTION) ACT 1986 ON PRODUCTION OF BANK GUARANTEE FOR RS.7,50,000/- (RS. SEVEN LAC FIFTY THOUSAND ONLY) WE BANK OF BARODA, BR. SHIVAJI CHOWK, KOLHAPUR. (HEREINAFTER REFERRED TO AS THE BANK) AT THE REQUEST OF SAID M/S. RAJARAMBAPU PATIL S.S.K. LTD., WTEGAON UNIT NO.2 TAL WALWA, DIST SANGLI DO HEREBY UNDERTAKE TO PAY TO THE BOARD AN AMOUNT NOT EXCEEDING RS.7,50,000/- AGAINST ANY NON COMPLIANCE OF CONSENT CONDITIONS /DIRECTIONS OR DAMAGES ETC. THE CAUSED TO ENVIRONMENT BY REASON OF ANY BRANCH OF PROVISION OF SAID ACTS NOTICES LETTERS INSTRUCTIONS ETC. BY THE SAID COMPANY /UNIT/LOCAL BODY.

2. WE, BANK OF BARODA, BR. SHIVAJI CHOWK, KOLHAPUR. DO HEREBY UNDERTAKE TO PAY THE AMOUNT DUE AND PAYABLE UNDER THIS GUARANTEE WITHOUT ANY DEMUR, MERELY ON A DEMAND FROM THE BOARD THAT THE AMOUNT CLAIMED IS DUE FOR THE REASON OF NON FULFILLMENT OF UNDERTAKING. NON COMPLIANCE OF DIRECTIONS NOTICES /LETTERS / INSTRUCTIONS ISSUED BY THE BOARD/VIOLATION OF PROVISIONS OF ANY OF THE PROVISIONS OF LAW MENTIONED HEREINABOVE. ANY SUCH DEMAND MADE ON THE BANK SHALL BE CONCLUSIVE AS REGARDS THE AMOUNTS DUE AND PAYABLE BY THE BANK UNDER THIS GUARANTEE. HOWEVER, OUR LIABILITY UNDER THIS GUARANTEE SHALL BE RESTRICTED TO AN AMOUNT NOT EXCEEDING RS. 7,50,000/- (RS. SEVEN LAC FIFTY THOUSAND ONLY)

3. WE UNDERTAKE TO PAY TO THE BOARD ANY MONEY SO DEMANDED NOTWITHSTANDING ANY DISPUTE / DISPUTES RAISED BY THE SAID COMPANY /UNIT IN ANY SUIT OR PROCEEDINGS PENDING BEFORE ANY COURT OR TRIBUNAL OR BOARD AGAINST THE BOARD RELATING THERETO, OUR LIABILITY UNDER THIS PRESENT BEING ABSOLUTE AND UNEQUIVOCAL.



4. THE PAYMENT SO MADE BY US UNDER THIS AGREEMENT SHALL BE VALID THE DISCHARGE OF OUR LIABILITY AND COMPANY /UNIT SHALL HAVE NO CLAIM AGAINST US IN MAKING SUCH PAYMENT.

5. WE, BANK OF BARODA, BR. SHIVAJI CHOWK, KOLHAPUR. FURTHER AGREE THAT THE GUARANTEE HEREIN CONTAINED SHALL REMAIN IN FULL FORCE AND EFFECT DURING THE PERIOD THAT WOULD BE TAKEN FOR THE PERFORMANCE OF THE UNDERTAKING /NOTICE /LETTER ETC. AND THAT IT SHALL CONTINUE TO BE ENFORCEABLE TILL ALL THE DUES OF GOVERNMENT /BOARD UNDER OR BY VIRTUE OF SAID UNDERTAKING /NOTICE /LETTER ETC. HAVE BEEN FULLY PAID AND IT HAS CLAIMED SATISFIED OR DISCHARGED OR TILL THE GOVERNMENT/BOARD CERTIFIED THAT THE TERMS AND CONDITIONS OF THE DIRECTIONS/ UNDERTAKING/NOTICE/LETTER ANY PROVISIONS OF RELEVANT LAW HAVE BEEN FULLY AND PROPERLY CARRIED OUT AND COMPLIED BY THE SAID COMPANY/UNIT AND ACCORDINGLY DISCHARGE THIS GUARANTEE. UNLESS THE DEMAND OR A CLAIM UNDER THIS GUARANTEE IS MADE ON US IN WRITING ON OR BEFORE 30/11/2022. WE SHALL BE DISCHARGED FROM ALL LIABILITY UNDER THIS GUARANTEE THEREAFTER.

6. WE, BANK OF BARODA, BR. SHIVAJI CHOWK, KOLHAPUR. FURTHER AGREE WITH THE BOARD THAT THE BOARD SHALL HAVE THE FULLEST LIBERTY WITHOUT OUR CONSENT AND NOTICE / LETTER ETC. OR TO EXTEND TIME OF COMPLIANCE BY THE SAID COMPANY/UNIT FROM TIME TO TIME OR TO POSTPONE FOR ANY TIME OR FROM TIME TO TIME ANY OF THE POWERS EXERCISABLE BY THE BOARD AGAINST THE SAID COMPANY/UNIT AND TO FORBEAR OR ENFORCE ANY OF THE TERMS AND CONDITIONS RELATING TO THE SAID UNDERTAKING/NOTICE/LETTER ETC. AND WE SHALL BE NOT BE RELIEVED FROM OUR LIABILITY BY REASON OF ANY SUCH VARIATION OR EXTENSION BEING GRANTED TO THE SAID COMPANY /UNIT OR FOR ANY FORBEARANCE ACTION COMMISSION ON THE PART OF THE BOARD OR ANY INDULGENCE BY THE BOARD TO THE COMPANY/UNIT OR BY ANY OF SUCH MATTER OR THING WHATSOEVER WHICH UNDER THE LAW RELATING TO SURETIES WOULD BUT FOR THIS PROVISION, HAVE EFFECT OF SO RELIVING US.

7. THIS GUARANTEE WILL NOT BE DISCHARGE DUE TO THE CHANGE IN THE CONSTITUTION OF THE BANK OR THE COMPANY/UNIT.

8. WE BANK OF BARODA, BR. SHIVAJI CHOWK, KOLHAPUR. UNDER TAKE NOT TO REVOKE THIS GUARANTEE DURING ITS CURRENCY EXCEPT WITH THE PREVIOUS CONSENT OF THE BOARD IN WRITING.

9. NOTWITHSTANDING WHAT HAS BEEN STARTED ABOVE, OUR LIABILITY UNDER THIS GUARANTEE IS RESTRICTED TO RS. 7,50,000/- (RS. SEVEN LAC FIFTY THOUSAND ONLY) OUR GUARANTEE SHALL REMAIN IN FORCE UNTIL 30/11/2022.

10. UNLESS A DEMAND OR CLAIM UNDER THIS GUARANTEE IS MADE ON IN WRITING ON OR BEFORE 30/11/2022. ALL YOUR RIGHT UNDER THE GUARANTEE SHALL BE FORFEITED AND SHALL BE RELEASED AND DISCHARGED FROM ALL LIABILITY UNDER THIS GUARANTEE THEREAFTER.

NOTWITHSTANDING ANYTHING TO THE CONTRARY CONTAINED HEREINABOVE:

(1) OUR LIABILITY UNDER THIS BANK GUARANTEE SHALL NOT EXCEED RS. 7,50,000/- (RS. SEVEN LAC FIFTY THOUSAND ONLY)

(2) THIS BANK GUARANTEE SHALL BE VALID UPTO 30.11.2022 AND,

(3) WE ARE LIABLE TO PAY THE GUARANTEE AMOUNT OR ANY PART THEREOF UNDER THIS BANK GUARANTEE ONLY AND ONLY IF YOU SERVE UPON US A WRITTEN CLAIM OR DEMAND ON OR BEFORE 30.11.2022.



THIS GUARANTEE WILL BE OPERATIVE WHEN ACCOMPANIED WITH ADVICE (SFMS) ISSUED FROM THE ADVISING BANK.

DATE: 17.11.2021

कृते बँक ऑफ बड़ोदा  
For Bank of Baroda

  
सहाय्यक महा प्रबंधक / Asstt. Gen. Manager  
शिवाजी चौक शाखा कोल्हापूर  
SHIVAJI CHOWK BRANCH KOLHAPUR





SHIKOL: ADV: 2021-22 /BG/ 2803221

17.11.2021

To,  
**MAHARASHTRA POLLUTION CONTROL BOARD,**  
 Kalpataru Point ,2<sup>nd</sup> -4<sup>th</sup> floor ,  
 Opposite Cine planet Cinema,  
 Near Sion Circle,Sion (E),  
 Mumbai - 400022.

Dear Sir,

Re: Furnishing of Bank Guarantee 0434IGP002803621 for Rs.12,50,000/- (Rupees Twelve lakhs fifty thousand only) dated 17.11.2021 favouring yourselves issued on behalf of M/S Rajarambapu Patil Sahkari Sakhar Karkhana Ltd.

At the request of our customer M/S Rajarambapu Patil Sahkari Sakhar Karkhana Ltd, Plot No 45-55,112-114,160,162,245-255,Post - Wategaon Tq Walwa,Dist Sangli -416301,MH. we have issued the aforesaid bank guarantee in your favour which is submitted herewith in original.

The signatory to this bank guarantee is authorized by the bank to do so/ sign such Bank guarantee Bond.

For encashment of Bank Guarantee (BG), you need to send your claim along with the original Bank Guarantee Bond.

This guarantee will be operative when accompanied with advice (SFMS) issued from the Issuing bank.

Kindly acknowledge the receipt.

Yours faithfully,

(Pankaj Ingle)  
 Chief Manager - Credit  
 Shivaji Chowk Branch  
 Kolhapur





महाराष्ट्र MAHARASHTRA

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BB 286026

दि १७/११/२०२१ वि.क्र. ५२२९८ मुद्रांक शुल्क रकम ५००/-

दस्त नोंद करणार आहे का -होय/नही, नोंदणी होणारे दु.नि.कार्या-----

दस्ताचा प्रकार- कारण- बँक/कर्ज/हमीपत्र/करारपत्र/प्रतिज्ञापत्र/व.मु./पार्टनरशिप/संमतीपत्र; संचकारपत्र

मुद्रांक विकत घेणाऱ्याचे नांव- मे. राजारामबापू पाटील सहकारी साखर कारखाना लि., कोल्हापूर

दुसऱ्या पक्षकाराचे नांव व पत्ता-----

हस्ते नांव व पत्ता-----

श्री. अनिल चिंदरकर

मुद्रांक विक्रीच्याची सही- 

परवाना तसेच मुद्रांक विक्रीचे ठिकाण व पत्ता- सौ. जयश्री महेश धाडणकर (स्टॅम्प व्हेंडर)

मुद्रांक विकत घेणाऱ्याची सही-  लाय. क्र. ७/२००३ कोड नं. २६०१०३०

२४६८'ए' वॉर्ड, वरुणतीर्थ वेश, कोल्हापूर.



- 8 NOV 2021

STAMP HEAD CLERK,  
TREASURY OFFICE,  
KOLHAPUR. (M.S.)

BANK GUARANTEE NO: 04341GP002803621

Dated 17.11.2021





PHYSICAL ISSUANCE OF BANK GUARANTEE

DATE: 17/11/2021

BANK GUARANTEE NO: 0434IGP002803621

1. IN CONSIDERATION OF THE REGIONAL OFFICER MAHARASHTRA POLLUTION CONTROL BOARD, REGIONAL OFFICER KOLHAPUR HAVING AGREED TO GRANT M/S. RAJARAMBAPU PATIL SAHAKARI SAKHAR KARKHANA LTD: WTEGAON UNIT NO.2 TAL- WALWA, DIST- SANGLI (HEREINAFTER REFERRED TO AS THE COMPANY) TIME FOR THE DUE COMPLIANCE OF CONSENT /CONDITION/DIRECTION FOR PROVIDING ADEQUATE AND SATISFACTORY POLLUTION CONTROL DEVICES AS SUGGESTED /STIPULATED VIDE LETTER BEARING NO. MPCB-CONSENT-0000093707/CR-2011000272 DATED-05-11-2020 AND AS REQUIRED UNDER THE PROVISIONS OF AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 (14 OF 1981) AND WATER (PREVENTION AND CONTROL OF POLLUTION) ACT,1974 (6 OF 1974) AND OR ENVIRONMENT (PROTECTION) ACT 1986 ON PRODUCTION OF BANK GUARANTEE FOR RS.12,50,000/- (RS TWELVE LAC FIFTY THOUSAND ONLY) WE BANK OF BARODA, BR. SHIVAJI CHOWK, KOLHAPUR. (HEREINAFTER REFERRED TO AS THE BANK) AT THE REQUEST OF SAID M/S. RAJARAMBAPU PATIL S.S.K. LTD: WTEGAON UNIT NO.2 TAL- WALWA, DIST SANGLI DO HEREBY UNDERTAKE TO PAY TO THE BOARD AN AMOUNT NOT EXCEEDING RS.12,50,000/- AGAINST ANY NON COMPLIANCE OF CONSENT CONDITIONS /DIRECTIONS OR DAMAGES ETC. CAUSED TO ENVIRONMENT BY REASON OF ANY BRANCH OF PROVISION OF SAID ACTS NOTICES LETTERS INSTRUCTIONS ETC. BY THE SAID COMPANY /UNIT/LOCAL BODY.

2. WE, BANK OF BARODA, BR. SHIVAJI CHOWK, KOLHAPUR DO HEREBY UNDERTAKE TO PAY THE AMOUNT DUE AND PAYABLE UNDER THIS GUARANTEE WITHOUT ANY DEMUR, MERELY ON A DEMAND FROM THE BOARD THAT THE AMOUNT CLAIMED IS DUE FOR THE REASON OF NON FULFILLMENT OF UNDERTAKING. NON COMPLIANCE OF DIRECTIONS NOTICES /LETTERS / INSTRUCTIONS/ ISSUED BY THE BOARD/VIOLATION OF PROVISIONS OF ANY OF THE PROVISIONS OF LAW MENTIONED HEREINABOVE. ANY SUCH DEMAND MADE ON THE BANK SHALL BE CONCLUSIVE AS REGARDS THE AMOUNTS DUE AND PAYABLE BY THE BANK UNDER THIS GUARANTEE. HOWEVER OUR LIABILITY UNDER THIS GUARANTEE SHALL BE RESTRICTED TO AN AMOUNT NOT EXCEEDING RS.12,50,000/- (RS TWELVE LAC FIFTY THOUSAND ONLY)

3. WE UNDERTAKE TO PAY TO THE BOARD ANY MONEY SO DEMANDED NOTWITHSTANDING ANY DISPUTE / DISPUTES RAISED BY THE SAID COMPANY /UNIT IN ANY SUIT OR PROCEEDINGS PENDING BEFORE ANY COURT OR TRIBUNAL OR BOARD AGAINST THE BOARD RELATING THERETO, OUR LIABILITY UNDER THIS PRESENT BEING ABSOLUTE AND IN EQUIVOCAL.

4. THE PAYMENT SO MADE BY US UNDER THIS AGREEMENT SHALL BE VALID THE DISCHARGE OF OUR LIABILITY AND COMPANY /UNIT SHALL HAVE NO CLAIM AGAINST US IN MAKING SUCH PAYMENT.



5. WE, BANK OF BARODA, BR. SHIVAJI CHOWK, KOLHAPUR. FURTHER AGREE THAT THE GUARANTEE HEREIN CONTAINED SHALL REMAIN IN FULL FORCE AND EFFECT DURING THE PERIOD THAT WOULD BE TAKEN FOR THE PERFORMANCE OF THE UNDERTAKING /NOTICE /LETTER ETC. AND THAT IT SHALL CONTINUE TO BE ENFORCEABLE TILL ALL THE DUES OF GOVERNMENT /BOARD UNDER OR BY VIRTUE OF SAID UNDERTAKING /NOTICE /LETTER ETC. HAVE BEEN FULLY PAID AND IT HAS CLAIMED SATISFIED OR DISCHARGED OR TILL THE GOVERNMENT/BOARD CERTIFIED THAT THE TERMS AND CONDITIONS OF THE DIRECTIONS/ UNDERTAKING/NOTICE/LETTER ANY PROVISIONS OF RELEVANT LAW HAVE BEEN FULLY AND PROPERLY CARRIED OUT AND COMPLIED BY THE SAID COMPANY/UNIT AND ACCORDINGLY DISCHARGE THIS GUARANTEE. UNLESS THE DEMAND OR A CLAIM UNDER THIS GUARANTEE IS MADE ON US IN WRITING ON OR BEFORE 30/11/2022. WE SHALL BE DISCHARGED FROM ALL LIABILITY UNDER THIS GUARANTEE THEREAFTER.

6. WE, BANK OF BARODA, BR. SHIVAJI CHOWK, KOLHAPUR. FURTHER AGREE WITH THE BOARD THAT THE BOARD SHALL HAVE THE FULLEST LIBERTY WITHOUT OUR CONSENT AND NOTICE / LETTER ETC. OR TO EXTEND TIME OF COMPLIANCE BY THE SAID COMPANY/UNIT FROM TIME TO TIME OR TO POSTPONE FOR ANY TIME OR FROM TIME TO TIME ANY OF THE POWERS EXERCISABLE BY THE BOARD AGAINST THE SAID COMPANY/UNIT AND TO FORBEAR OR ENFORCE ANY OF THE TERMS AND CONDITIONS RELATING TO THE SAID UNDERTAKING/NOTICE/LETTER ETC. AND WE SHALL BE NOT BE RELIEVED FROM OUR LIABILITY BY REASON OF ANY SUCH VARIATION OR EXTENSION BEING GRANTED TO THE SAID COMPANY /UNIT OR FOR ANY FORBEARANCE ACTION COMMISSION ON THE PART OF THE BOARD OR ANY INDULGENCE BY THE BOARD TO THE COMPANY/UNIT OR BY ANY OF SUCH MATTER OR THING WHATSOEVER WHICH UNDER THE LAW RELATING TO SURETIES WOULD BUT FOR THIS PROVISION, HAVE EFFECT OF SO RELIVING US.

7. THIS GUARANTEE WILL NOT BE DISCHARGE DUE TO THE CHANGE IN THE CONSTITUTION OF THE BANK OR THE COMPANY/UNIT.

8. WE BANK OF BARODA, BR. SHIVAJI CHOWK, KOLHAPUR. UNDER TAKE NOT TO REVOKE THIS GUARANTEE DURING ITS CURRENCY EXCEPT WITH THE PREVIOUS CONSENT OF THE BOARD IN WRITING.

9. NOTWITHSTANDING WHAT HAS BEEN STARTED ABOVE, OUR LIABILITY UNDER THIS GUARANTEE IS RESTRICTED TO RS.12,50,000/- (RS TWELVE LAC FIFTY THOUSAND ONLY) OUR GUARANTEE SHALL REMAIN IN FORCE UNTIL 30/11/2022.

10. UNLESS A DEMAND OR CLAIM UNDER THIS GUARANTEE IS MADE ON IN WRITING ON OR BEFORE 30/11/2022. ALL YOUR RIGHT UNDER THE GUARANTEE SHALL BE FORFEITED AND SHALL BE RELEASED AND DISCHARGED FROM ALL LIABILITY UNDER THIS GUARANTEE THEREAFTER.

NOTWITHSTANDING ANY THING TO THE CONTRARY CONTAINED HEREINABOVE:

(1) OUR LIABILITY UNDER THIS BANK GUARANTEE SHALL NOT EXCEED RS.12,50,000/- (RS TWELVE LAC FIFTY THOUSAND ONLY)

(2) THIS BANK GUARANTEE SHALL BE VALID UPTO 30/11/2022 AND,

(3) WE ARE LIABLE TO PAY THE GUARANTEE AMOUNT OR ANY PART THEREOF UNDER THIS BANK GUARANTEE ONLY AND ONLY IF YOU SERVE UPON US A WRITTEN CLAIM OR DEMAND ON OR BEFORE 30/11/2022.

THIS GUARANTEE WILL BE OPERATIVE WHEN ACCOMPANIED WITH ADVICE (SFMS) ISSUED FROM THE ADVISING BANK.



DATE: 17/11/2021

PLACE: KOLHAPUR



कृते बँक ऑफ बरोडा  
For Bank of Baroda

*mattha*  
सहायक महा प्रबंधक / Asstt. Gen. Manager  
शिवाजी चौक शाखा कोल्हापूर  
SHIVAJI CHOWK BRANCH KOLHAPUR



# ANNEXURE R-7 GST-INVOICE

(ORIGINAL FOR RECIPIENT) **173**

<b>INDUS PETRO PRODUCTS</b> Office Address 11/B Nagaon Phata Opp.Kolhapur Steel Pvt Ltd Near Padmavati Marbal 1st Floor,Shiroli,Kolhapur-416122 State Name Maharashtra, Code 27 Contact 0230-2468303 / 2468144,8007710000 E-Mail induspetroproducts2010@rediffmail.com		Invoice No. <b>3692</b>	Dated <b>22-Dec-2021</b>
Buyer <b>M/S. Patel Petro Pvt Ltd.</b> Plot No. H 4 & 5.M.I.D.C. Gokul Shirgaon, Kolhapur 416234		Delivery Note <b>6646</b>	Mode/Terms of Payment <b>Immediate</b>
State Name Maharashtra Code 27		Supplier's Ref.	Other Reference(s)
		Buyer's Order No. <b>Verbal</b>	Dated <b>22-Dec-2021</b>
		Despatch Document No. <b>6646</b>	Delivery Note Date <b>22-Dec-2021</b>
		Despatched through <b>By Transport</b>	Destination <b>MIDC Gokulshirgaon</b>
		Bill of Lading/LR-RR No.	Motor Vehicle No <b>MH09FL3266</b>
Terms of Delivery <b>As Per Schedule</b>			

Sl No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	USED OIL WITH BARREL	271910	45 Brl			
Total			45 Brl			

E. & O.E

HSN/SAC	Taxable Value
271910	
<b>Total</b>	

Tax Amount (in words) : **NIL**

Company's PAN

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

Company's Bank Details

Bank Name

: The Catholic Syrian Bank Ltd.CA 039503408020195001

A/c No.

: 039503408020195001

Branch & IFS Code : **KOLHAPUR & CSBK0000395**

for **INDUS PETRO PRODUCTS**

Authorised Signatory

SUBJECT TO KOLHAPUR JURISDICTION

This is a Computer Generated Invoice



**Form 4**

See rules 6(5),13(8),16(6) and 20(2) of Hazardous and other wastes 2016

**FORM FOR FILING ANNUAL RETURNS**

[ To be submitted to state pollution control board/pollution control committee by 30th June of every year for the preceeding period April to march]

**Unique Application Number:**

MPCB-HW\_ANNUAL\_RETURN-0000020264

**Submitted On:**

15-06-2021

**Submitted for Year:**

April 2020 to March 2021

**1. Name of the generator/operator of facility Address of the unit/facility**

Rajarambapu Patil SSK Ltd

Rajaramnagar, post - Sakharale, Tal - Walwa, Dist - Sangli (Maharashtra)

**1b. Authorization Number**

0000093823//CR-2011000261

**Date of issue**

Nov 5, 2020

**Date of validity of consent**

Aug 31, 2021

**2. Name of the authorised person**

Mr. R.D.Mahuli

**Full address of authorised person**

Rajaramnagar, post - Sakharale, Tal - Walwa, Dist - Sangli (Maharashtra)

**Telephone**

9970900233

**Fax**

02342220868

**Email**

env@rajarambapusugar.com

**3. Production during the year (product wise), wherever applicable**

<b>Product Type *</b>	<b>Product Name *</b>	<b>Consented Quantity</b>	<b>Actual Quantity</b>	<b>UOM</b>
Distillery including Fermentation Industry	Rectified Spirit	2250.0000	1531.7	KL/M
Distillery including Fermentation Industry	Fusel Oil	37.0000	3.06	KL/M

**PART A: To be filled by hazardous waste generators****1. Total Quantity of waste generated category wise**

<b>Type of hazardous waste</b>	<b>Waste Name</b>	<b>Consented Quantity</b>	<b>Quantity</b>	<b>UOM</b>
No		0.000	0	KL/Anum

**2. Quantity dispatched category wise.**

<b>Type of Waste</b>	<b>Quantity of waste</b>	<b>UOM</b>	<b>Dispatched to</b>	<b>Facility Name</b>
0		KL/Anum	0	NA

**3. Quantity Utilised in-house, If any**

<b>Type of Waste</b>	<b>Name of Waste</b>	<b>Quantity of Waste</b>	<b>UOM</b>
NA		0	KL/Anum

**4. Quantity in storage at the end of the year**

<b>Type of Waste</b>	<b>Name of Waste</b>	<b>Quantity of Waste</b>	<b>UOM</b>
No		0	KL/Anum

**PART B: To be filled by Treatment, storage, and disposal facility operators****1. Total Quantity received**

NA

**UOM**

KL/Anum

**State Name**

Maharashtra

**2. Quantity in stock at the beginning of the year**

NA

**UOM**

KL/Anum

**3. Quantity treated****UOM**

NA

KL/Anum

175

## 4. Quantity disposed in landfills as such and after treatment

**Direct landfilling**

NA

**UOM**

KL/Anum

**Landfill after treatment**

NA

**UOM**

KL/Anum

## 5. Quantity incinerated (if applicable)

NA

**UOM**

KL/Anum

## 6. Quantity processed other than specified above

NA

**UOM**

KL/Anum

## 7. Quantity in storage at the end of the year.

NA

**UOM**

KL/Anum

**PART C: To be filled by recyclers or co-processors or other users**

## 1. Quantity of waste received during the year

<b>Waste Name/Category</b>	<b>Country Name</b>	<b>State Name</b>	<b>Quantity of waste received from domestic sources</b>	<b>Quantity of waste imported(If any)</b>	<b>Units</b>
NA	India	Maharashtra	NA	NA	KL/Anum

## 2. Quantity in stock at the beginning of the year

<b>Waste Name/Category</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 3. Quantity of waste recycled or co-processed or used

<b>Name of Waste</b>	<b>Type of Waste</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	NA	KL/Anum

## 4. Quantity of products dispatched (wherever applicable)

<b>Name of product</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 5. Total quantity of waste generated

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 6. Total quantity of waste disposed

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 7. Total quantity of waste re-exported (If Applicable)

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 8. Quantity in storage at the end of the year

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## Personal Details

<b>Place</b>	<b>Date</b>	<b>Designation</b>
Rajaramnagar	2021-06-15	Managing Director



## MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 02355-261970 Fax . - Email :mpcbchiplunlab@mpcb.gov.in Website : http://mpcb.gov.in		<b>Regional Laboratory</b> Regional Laboratory, Chiplun, Maharashtra Pollution Control Board, 105,106 Parkar Complex, 1st Floor, Behind Nagar Parishad, Chiplun, Dist. Ratnagiri. 415 605
------------------------------------------------------------------------------------------------------	-----------------------------------------------------------------------------------	----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

Report Outward No.: MPCB/RL-Chiplun/JVS/21-22/01/123  
Date: 25/01/2022 05:25 PM

## Analysis Report-Water (JVS)

## Client/Industry/location Name &amp; Address

Rajarambapu Patil Sahakari Sakhar Karakhana Ltd. Rajaramnagar(Unit 2 -Surul-Wategaon)  
R12 Sugar ( excluding Khandsari)

## Sample Details

Field Sample ID :	BR-0011633
Laboratory Sample Code :	MPCB/RL-Chiplun/JVS/21-22/723
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Sangli (Shri. Rohidas R. Matkar) (SRO-Sangli)
Seal No. :	173
Type of Industry / Location details :	Red
Sample Collected On :	Nov 25 2021 01:30:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	6.9		
2	Total Dissolved Solids(TDS)	584.0	mg/l	
3	Suspended Solids ( SS )	64.0	mg/l	
4	Biochemical Oxygen Demand (BOD)	72.0	mg/l	
5	Chloride	19.74	mg/l	
6	Chemical Oxygen Demand (COD)	214.0	mg/l	
7	Sulphate	84.56	mg/l	
8	Oil & Grease	BDL	mg/l	

Report Type: final

Report generated on: 2022-01-25 17:25:14

Compiled & Approved by: Anil N Sandansing

Reviewed on Date: 25/01/2022 05:25 PM

Reviewed by: Anil N Sandansing

Anil N Sandansing (Lab. I/c.)  
Approving Authority  
Reviewing Authority



## महाराष्ट्र प्रदूषण नियंत्रण मंडळ

REGIONAL LABORATORY, CHIPLUN

(An ISO: 9001:2015 & OHSAS: 18001 :2007 Certified Laboratory)

To,  
The Sub-Regional Officer,  
M.P.C. Board, Sangli.

Lab. Report No:-1247

Date of Collection:-15/11/2018

Sample Code No:-SRS/JVS/377/18

Date of receipt:-22/11/2018

### ANALYSIS REPORT

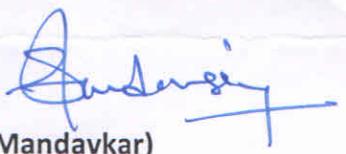
Type of industry	Sugar
Parameter	Result
pH	6.6
B.O.D. 3 days 27° C	80.0
C.O.D	228.0
Suspended Solids	86.0
Oil & Grease	BDL
Chloride	35.0
Sulphate	142.0
Total Dissolved Solid	900.0
Sample Collected by	U.J. Mane, FO
Seal No	133

Note: - 1) All results are expressed in ppm except pH.

2) N.A. indicates Not Analysed.

3) BDL indicates Below Detectable Limit.

Rajarambapu Patil s.s.k  
Ltd., wategaon Tal-  
walwa.  
(ETP outlet)

for   
(A.V. Mandavkar)  
Scientific Officer,  
Regional Laboratory, Chiplun



106, 107 Parkar Complex, 1<sup>st</sup> Floor, Behind Nagar Parishad,  
Taluka: Chiplun, District: Ratnagiri 415 605.

Tel: 02355 261970, Fax:-02355 261970

Email:- [sochiplunlab@mpcb.gov.in](mailto:sochiplunlab@mpcb.gov.in); [mpcbchiplunlab@mpcb.gov.in](mailto:mpcbchiplunlab@mpcb.gov.in)





# MAHARASHTRA POLLUTION CONTROL BOARD

## महाराष्ट्र प्रदूषण नियंत्रण मंडळ

REGIONAL LABORATORY, CHIPLUN

(An ISO: 9001:2015 & OHSAS: 18001:2007 Certified Laboratory)

178

To,  
The Sub-Regional Officer,  
M.P.C. Board, Sangli.

Lab. Report No:-1393

Date of Collection:-14/12/2018

Sample Code No:-SRS/JVS/421/18

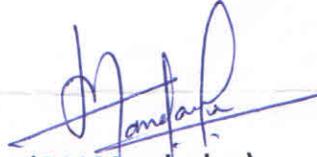
Date of receipt:-17/12/2018

### ANALYSIS REPORT

Type of industry	Sugar
Parameter	Result
pH	7.0
B.O.D. 3 days 27° C	42.0
C.O.D	176.0
Suspended Solids	22.0
Oil & Grease	BDL
Chloride	73.0
Sulphate	144.0
Total Dissolved Solid	822.0
Sample Collected by	U.J. Mane, FO & L.S. Bhad, SRO
Seal No	133

Note: - 1) All results are expressed in ppm except pH.  
2) N.A. indicates Not Analysed.  
3) BDL indicates Below Detectable Limit.

Rajarambapu Patil  
SSK Ltd, unit-2 ALP  
wategaon Tal-shirala.  
(CTT)

  
(A.V. Mandavkar)  
Scientific Officer,  
Regional Laboratory, Chiplun



106,107 Parkar Complex, 1<sup>st</sup> Floor, Behind Nagar Parishad,  
Taluka: Chiplun, District: Ratnagiri 415 605.  
Tel: 02355 261970, Fax:-02355 261970  
Email:- sochiplunlab@mpcb.gov.in ; mpcbchiplunlab@mpcb.gov.in





# Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

## REGIONAL LABORATORY, CHIPLUN

( An ISO: 9001 & OHSAS: 18001 Certified Laboratory )

To,  
The Sub-Regional Officer,  
M.P.C. Board, Sangli.

Lab. Report No:-448

Date of Collection:-08/03/2018

Sample Code No:-SRS/JVS/154/18

Date of receipt:-16/03/2018

### ANALYSIS REPORT

Type of industry	Sugar
Parameter	Result
pH	7.1
B.O.D. 3 days 27° C	36.0
C.O.D	160.0
Suspended Solids	13.0
Oil & Grease	BDL
Chloride	78.0
Sulphate	38.0
Total Dissolved Solid	1066.0
Sample Collected by	A.R.Patil, FO
Seal No	249

- Note: - 1) All results are expressed in ppm except pH.  
2) N.A. indicates Not Analysed.  
3) BDL indicates Below Detectable Limit.

ms. Rajarambapu Pabl. ssc Ltd.  
(Unit-2) Wategam  
Rel. Malav. Dist. Sangli.

(EST outlet)

*B.S. Gadhari*  
(B.S. Gadhari)  
Scientific officer,  
Regional Laboratory, Chiplun



106,107 Parkar Complex, 1<sup>st</sup> Floor, Behind Nagar Parishad,  
Taluka: Chiplun, District: Ratnagiri 415 605.  
Tel: 02355 261970, Fax:-02355 261970  
Email:- [sochiplunlab@mpcb.gov.in](mailto:sochiplunlab@mpcb.gov.in) ; [mpcbchiplunlab@mpcb.gov.in](mailto:mpcbchiplunlab@mpcb.gov.in)



## MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 02355-261970  
 Fax : 02355-261970  
 Email :sochiplunlab@mpcb.gov.in  
 Website : http://mpcb.gov.in



**Regional Laboratory**  
 Regional Laboratory, Chiplun,  
 Maharashtra Pollution Control  
 Board, Parkar Complex, 1st  
 Floor, Behind Nagar Parishad, Chiplun,  
 Dist. Ratnagiri. 415 605

Report Outward No.: MPCB/RL-Chiplun/JVS/21-22/10/15  
 Date: 27/10/2021 05:49 PM

## Analysis Report-Water (JVS)

## Client/Industry/location Name &amp; Address

Rajarambapu Patil Sahakari Sakhar Karkhana Ltd, Rajaramnagar, Distillery Division  
 R60 Distillery ( molasses / grain /yeast based)

## Sample Details

Field Sample ID :	BR-0005394
Laboratory Sample Code :	MPCB/RL-Chiplun/JVS/21-22/293
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Sangli (Shri. Navanath Sambhaji Awatade) (SRO-Sangli)
Seal No. :	142
Type of Industry / Location details :	red
Sample Collected On :	Aug 19 2021 04:50:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	7.8		
2	Total Dissolved Solids(TDS)	1428.0	mg/l	
3	Suspended Solids ( SS )	44.0	mg/l	
4	Biochemical Oxygen Demand (BOD)	NA	mg/l	
5	Chloride	271.92	mg/l	
6	Chemical Oxygen Demand (COD)	24.4	mg/l	
7	Sulphate	643.20	mg/l	
8	Oil & Grease	BDL	mg/l	

Sr.No	Parameter	Reason	Reason Detail
4	Biochemical Oxygen Demand (BOD)	NA	BOD Incubator not working

Where, NA: Not Analysed ND: Not Detectable

Report Type: final

Report generated on: 2021-10-27 17:49:33

Compiled & Approved by: Anil N Sandansing

## MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 02355-261970 Fax : 02355-261970 Email :sochiplunlab@mpcb.gov.in Website : http://mpcb.gov.in		<b>Regional Laboratory</b> Regional Laboratory, Chiplun, Maharashtra Pollution Control Board, Parkar Complex, 1st Floor, Behind Nagar Parishad, Chiplun, Dist. Ratnagiri. 415 605
---------------------------------------------------------------------------------------------------------------	-----------------------------------------------------------------------------------	--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

Repot Outward No.: MPCB/RL-Chiplun/JVS/21-22/08/37

Date: 11/08/2021 02:46 PM

## Analysis Report-Water (JVS)

Client/Industry/location Name & Address
Rajarambapu Patil Sahakari Sakhar Karakhana Ltd. Rajaramnagar(Distillery) R60 Distillery ( molasses / grain /yeast based)

Sample Details	
Field Sample ID :	BR-0003376
Laboratory Sample Code :	MPCB/RL-Chiplun/JVS/21-22/162
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	SRO-Sangli (Shri. Navanath Sambhaji Awatade)
Seal No. :	142
Type of Industry / Location details :	red
Sample Collected On :	Jul 8 2021 03:45:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	6.6		
2	Biochemical Oxygen Demand (BOD)	-	mg/l	
3	Chemical Oxygen Demand (COD)	20	mg/l	
4	Suspended Solids ( SS )	27	mg/l	
5	Total Dissolved Solids(TDS)	2224	mg/l	
6	Chloride	297.41	mg/l	
7	Sulphate	331.98	mg/l	

Sr.No	Parameter	Reason	Reason Detail
2	Biochemical Oxygen Demand (BOD)	NA	B.O.D Incubator is Not working

Where, NA: Not Analysed ND: Not Detectable

Report Type: final

Report generated on: 2021-08-11 14:46:20

Compiled &amp; Approved by: A V Mandavkar

Reviewed on Date: 11/08/2021 02:46 PM

Reviewed by:



# MAHARASHTRA POLLUTION CONTROL BOARD

## महाराष्ट्र प्रदूषण नियंत्रण मंडळ

### REGIONAL LABORATORY, CHIPLUN

(An ISO: 9001:2015 & OHSAS: 18001 :2007 Certified Laboratory)

To,  
The Sub-Regional Officer,  
M.P.C. Board, Sangli.

Lab. Report No:-192

Date of Collection:-27/01/2020

Sample Code No:-SRS/JVS/423/20

Date of receipt:-04/02/2020

#### ANALYSIS REPORT

Type of industry	Sugar
Parameter	Result
pH	7.3
B.O.D. 3 days 27° C	42.0
C.O.D	124.0
Suspended Solids	27.0
Oil & Grease	BDL
Chloride	168.0
Sulphate	324.0
Total Dissolved Solid	1311.0
Sample Collected by	Dr. R. R. Matkar, FO
Seal No	173

- Note: - 1) All results are expressed in ppm except pH.  
2) N.A. indicates Not Analysed.  
3) BDL indicates Below Detectable Limit.

M/s - Rajarambapu ssk Ltd.,  
(unit 1), A/P - Sakharale,  
Tal - Walwa, Dist - sangli.  
(CETP outlet)

(A.V. Mandavkar)  
Scientific Officer,  
Regional Laboratory, Chiplun



## FORM V

(See Rule 14)

Environmental Audit Report for the financial Year ending the 31st March 2021

**Unique Application Number**

MPCB-ENVIRONMENT\_STATEMENT-0000034964

**Submitted Date**

09-09-2021

## PART A

### Company Information

#### Company Name

Rajarambapu Patil Sahakari Sakhar Karakhana Ltd  
Rajaramnagar Unit 1

#### Application UAN number

MPCB-CONSENT-0000115317

#### Address

Rajaramnagar, Post - Sakharale

#### Plot no

1,2,4,20-25,1152,1170-76,1304-28,1335

#### Capital Investment (In lakhs)

30871.41

#### Pincode

#### Telephone Number

9970900500

#### Region

SRO-Sangli

#### Last Environmental statement submitted online

yes

#### Consent Valid Upto

31/07/2021

#### Industry Category Primary (STC Code) & Secondary (STC Code)

Red

#### Taluka

Walwa

#### Scale

L.S.I

#### Person Name

Ramchandra D. Mahuli

#### Fax Number

02342220869

#### Industry Category

Red

#### Consent Number

MPCB-CONSENT-0000115317

#### Establishment Year

1968

#### Village

Kolhapur

#### City

Sangli

#### Designation

Managing Director

#### Email

md.rajaramsugar@gmail.com

#### Industry Type

R12 Sugar ( excluding Khandsari)

#### Consent Issue Date

Not issued

#### Date of last environment statement submitted

Sep 4 2020 12:00:00:000AM

### Product Information

#### Product Name

Product Name	Consent Quantity	Actual Quantity	UOM
Sugar	27500	231152.8	
Acetobactor	600	532	Ltr/A
Azotobactor	12000	21647	Ltr/A
Phosphate Solubeling Bacteria	12000	22050	Ltr/A
Rhizobium	600	0	Ltr/A
Electricity	28	25.03	Mwh

### By-product Information

By Product Name	Consent Quantity	Actual Quantity
Bagasse	57084	54296
Molasses	8143	11182.7
Pressmud	7958	6948

### Part-B (Water & Raw Material Consumption)

#### 1) Water Consumption in m3/day

Water Consumption for Process	Consent Quantity in m3/day	Actual Quantity in m3/day
Cooling	840	532
Domestic	400	325
All others	100	85
	0	0
<b>Total</b>	<b>1340</b>	<b>942</b>

#### 2) Effluent Generation in CMD / MLD

Particulars	Consent Quantity	Actual Quantity	UOM
Daily effluent from factory	784	570	CMD
Domestic effluent	80	75	CMD

#### 2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)

Name of Products (Production)	During the Previous financial Year	During the current Financial year	UOM
Sugar (excluding Khandsari)	0.79	0.50	
Power Generating plants (excluding D.G Sets)	0	0.33	

#### 3) Raw Material Consumption (Consumption of raw material per unit of product)

Name of Raw Materials	During the Previous financial Year	During the current Financial year	UOM
Sugar cane	7.63	8.32	Ton/Ton
Lime	0.011	0.012	Ton/Ton
Sulphur	0.00274	0.0022	Ton/Ton

#### 4) Fuel Consumption

Fuel Name	Consent quantity	Actual Quantity	UOM
Bagasse	217008	224227	MT/A

### Part-C

#### Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

##### [A] Water

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged (Mg/Lit) Except PH,Temp,Colour	Percentage of variation from prescribed standards with reasons %variation	Standard	Reason
BOD	41.04	72.81	---	100	Within limit
COD	94.47	165.74	----	250	Within limit

Total dissolved solids	542.90	952.46	--	2100	Within limit
Sulphate	123	215.47	---	1000	Within limit

**[B] Air (Stack)**

<b>Pollutants Detail</b>	<b>Quantity of Pollutants discharged (kL/day)</b>	<b>Concentration of Pollutants discharged(Mg/NM3)</b>	<b>Percentage of variation from prescribed standards with reasons</b>	<b>Standard</b>	<b>Reason</b>
	<b>Quantity</b>	<b>Concentration</b>	<b>%variation</b>		
Total Particulate Matter (TPM)	95.84	41.23	---	50	Within limit

**Part-D**

**HAZARDOUS WASTES**

**1) From Process**

<b>Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
5.1 Used or spent oil	0	0	MT/A

**2) From Pollution Control Facilities**

<b>Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
5.1 Used or spent oil	667	288	MT/A

**Part-E**

**SOLID WASTES**

**1) From Process**

<b>Non Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
Boiler ash	0	0	MT/A

**2) From Pollution Control Facilities**

<b>Non Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
Boiler ash	9980	13126	MT/A

**3) Quantity Recycled or Re-utilized within the unit**

<b>Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
5.1 Used or spent oil	667	288	Ltr/A

**Part-F**

*Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.*

**1) Hazardous Waste**

<b>Type of Hazardous Waste Generated</b>	<b>Qty of Hazardous Waste</b>	<b>UOM</b>	<b>Concentration of Hazardous Waste</b>
5.1 Used or spent oil	288	Ltr/A	Used in own boiler

**2) Solid Waste**

<b>Type of Solid Waste Generated</b>	<b>Qty of Solid Waste</b>	<b>UOM</b>	<b>Concentration of Solid Waste</b>
Boiler ash	13126	MT/A	Mixed with pressmud and used for composting

Part-G

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment(in Lacs)	Reduction in Maintenance(in Lacs)
Treated water is used for irrigation of own land	-	-	-	Pumping hrs reduced	35	-

## Part-H

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

[A] Investment made during the period of Environmental Statement

Detail of measures for Environmental Protection

Environmental Protection Measures

Capital Investment (Lacks)

Various aspects of environment protection such as effluent, emission, hazardous waste, solid waste, tree plantation, monitoring data acquisition

For environment protection & green belt development

35

[B] Investment Proposed for next Year

Detail of measures for Environmental Protection

Environmental Protection Measures

Capital Investment (Lacks)

Various aspects of environment protection such as effluent, emission, hazardous waste, solid waste, tree plantation, monitoring data acquisition

For environment protection & green belt development

30

## Part-I

Any other particulars for improving the quality of the environment.

## Particulars

1. Recycling of water wherever possible, 2. Reduction in water consumption, 3. Reduction in fuel consumption, 4. Implementation of environmental management programme to reduce environmental impact on environment, 5. Tree plantation in surrounding area

## Name &amp; Designation

Mr. R.D.Mahuli Managing Director

## UAN No:

MPCB-ENVIRONMENT\_STATEMENT-0000034964

## Submitted On:

09-09-2021



# Rajaramnagar Unit 1- ETP+CPU 187

## ANNEXURE-R-11



Rajaramnagar-Unit 1 - Leachate collection pit

# Leachate collection pit at R'nagar Unit 1



Watergaon Unit 2 - Two nos. 9 Aerators



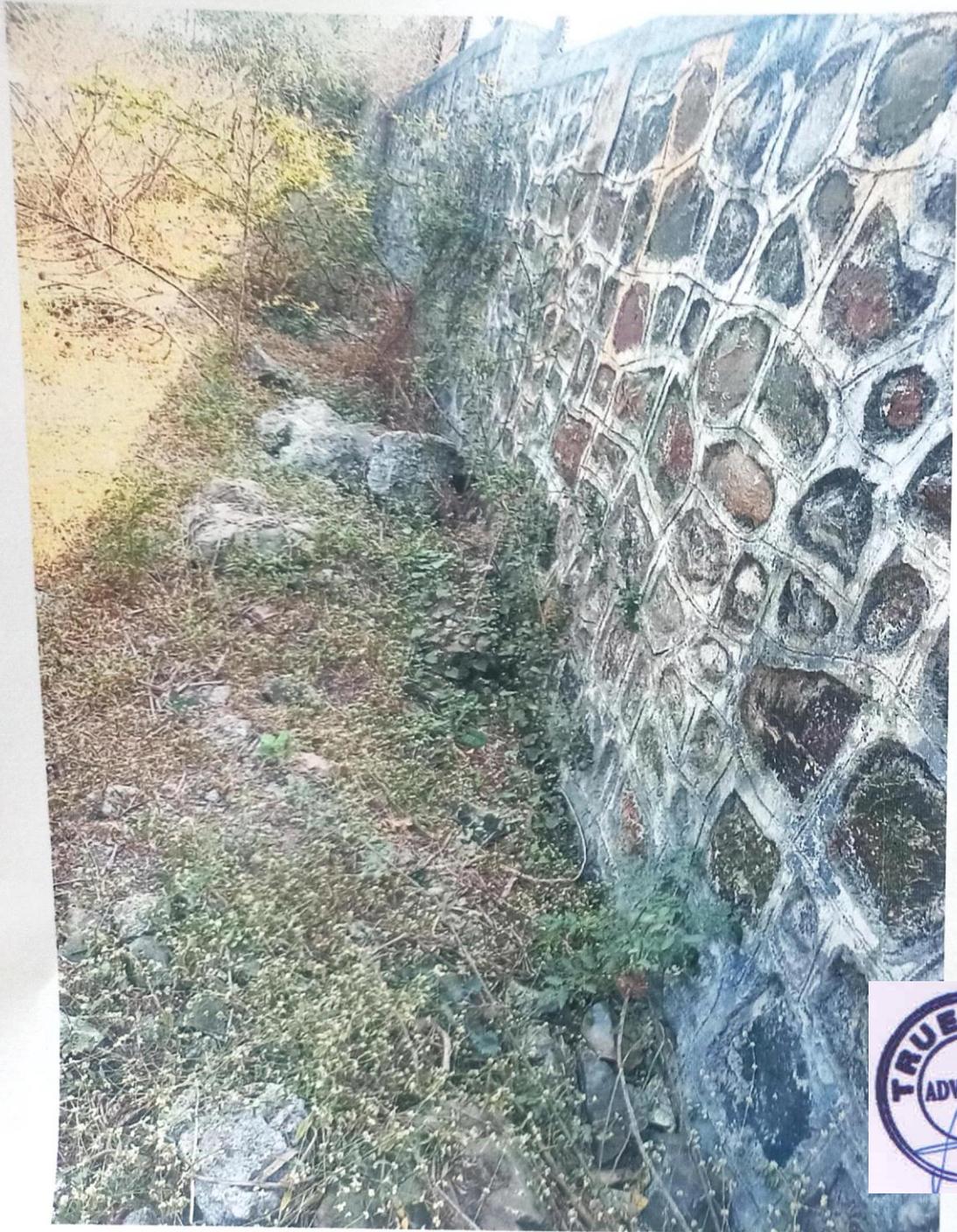


External area near Compound wall at Pit 1 191



Rajaramnagar

External area of compound wall at R'nagar Unit 1 192

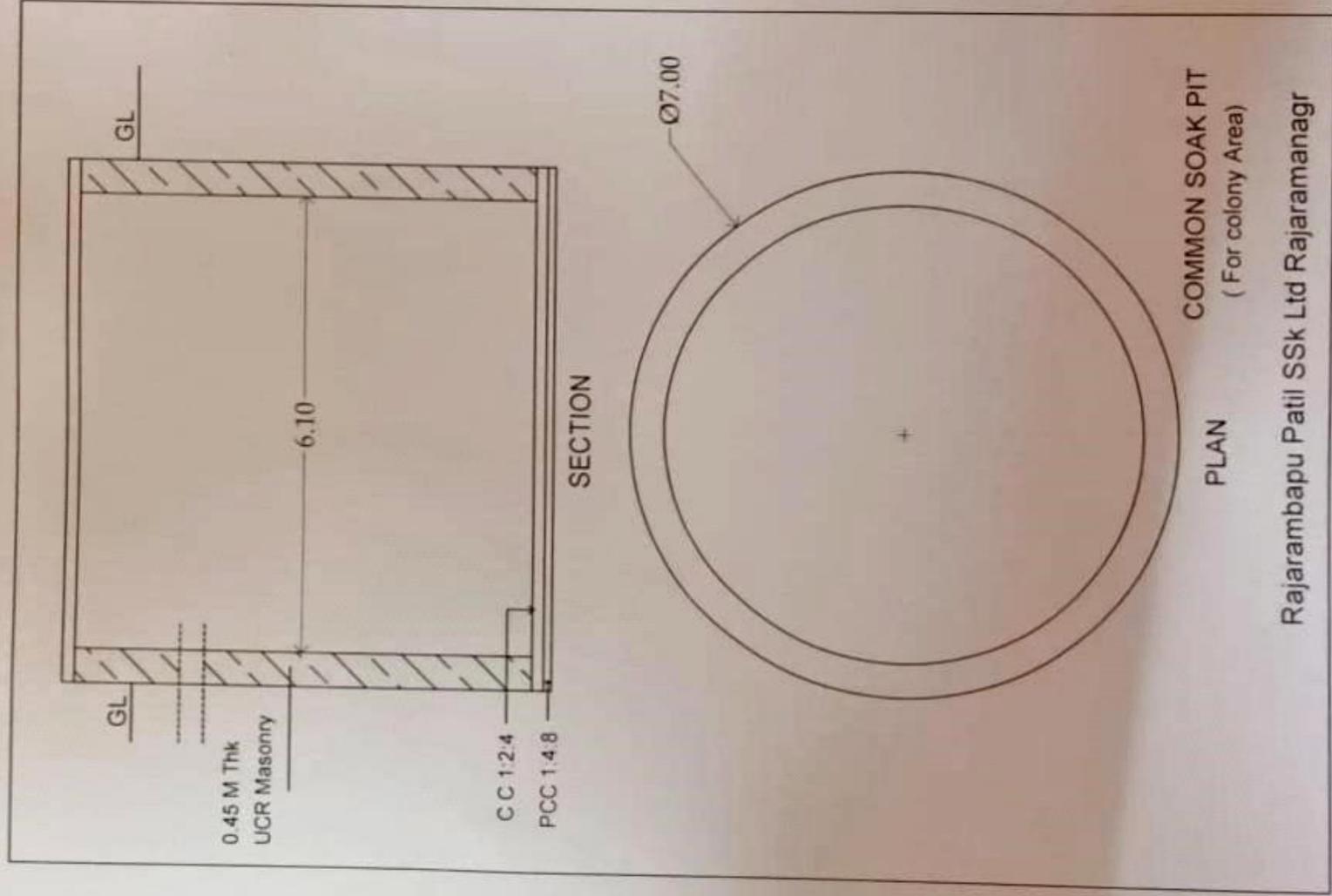
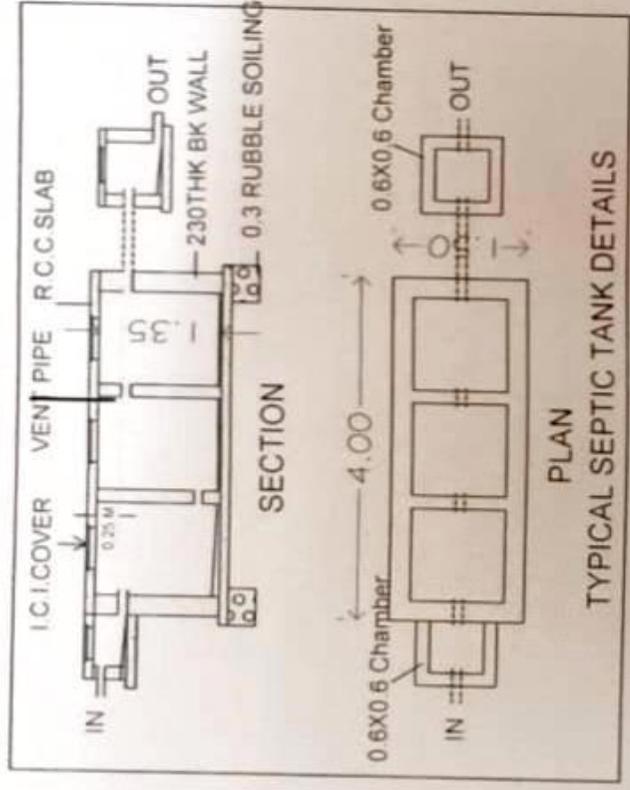


Rajarambapu patil S S K Ltd Rajaramnagar.

Tal Walwa, Dist sangli.

Septic Tank &amp; Soak Pit details

S No	Name	Roms	Tank Nos	Size Of tank
1	<b>Residential Colony Area</b>			
	A Type Bungalow	2	3	4.0x1.5x 1.5 ht
	B Type Bungalow	6	8	4.0x1.5x 1.5 ht
	C Type Quatrers	20	5	3.60x1.35x 1.5 ht
	D Type Quarters	72	36	3.00x1.20x 1.5 ht
	E Type Quatrers	36	12	3.00x1.20x 1.5 ht
	F Type Quatrers New Colony	62	12	4.80x1.60x 1.5 ht
	G Type Apartment	24	1	5.00x1.60x 1.5 ht
	H Type Hamal Rooms	14	1	3.00x1.20x 1.5 ht
	I Type Sanitation Rooms	7	1	3.00x1.20x 1.5 ht
	General Office	1	4	3.00x1.20x 1.5 ht
	Kamgar Society	1	2	3.00x1.20x 1.5 ht
	Petrol Pump	1	1	3.00x1.20x 1.5 ht
	School Buildings	3	4	4.0x1.5x 1.5 ht
	Ram Mandir	2	2	3.00x1.20x 1.5 ht
	Vip Guest house	4	2	3.00x1.20x 1.5 ht
	Gandul Project Rooms	1	1	3.00x1.20x 1.5 ht
	Kusti Akhada Rooms	2	2	4.0x1.5x 1.5 ht
	Sports Complex	1	2	4.0x1.5x 1.5 ht
	Bio Tech Lab	1	1	3.00x1.20x 1.5 ht
	Cement Pipe Godown	1	1	3.00x1.20x 1.5 ht
	Shetkari Niwas Bldg	1	1	3.00x1.20x 1.5 ht
2	<b>Industrial Area</b>			
	Main Gate	1	1	4.0x1.5x 1.5 ht
	Store Building	1	2	3.00x1.20x 1.5 ht
	Foregn Liquor	1	2	3.00x1.20x 1.5 ht
	Distillery Building	1	2	3.00x1.20x 1.5 ht
	Near Cane Carrier	1	1	4.0x1.5x 1.5 ht
	WTP Building	1	1	3.00x1.20x 1.5 ht
	Co Gen Area General	1	1	4.0x1.5x 1.5 ht
	MSTCL building	1	1	3.00x1.20x 1.5 ht
	Engineering Office	1	1	3.00x1.20x 1.5 ht
	Cane Yard Super office	1	1	3.00x1.20x 1.5 ht
	Bio Gas Office	1	1	3.00x1.20x 1.5 ht
	Caneyard General	1	2	4.0x1.5x 1.5 ht
	Acetone	1	1	3.00x1.20x 1.5 ht
	<b>Total Septic tanks</b>		<b>119.00</b>	
	<b>Soak Pit</b>			
	For Colony Area			7m dia well 6m deep -- 1 No
	For industrial Area			Connect to waste water line
				7 it goes to treatment Plant.



Wategaon Unit No.2  
Tal Walwa, Dist sangli.  
Septic Tank

S No	Name	Roms	Tank Nos	Size Of tank
1	Kamgar Colony		2	6.00x3.00x 1.5 ht
2	B type <i>quarter</i>		4	2.50x1.00x 1.00 ht
3	Canteen Toilet		1	5.00x3.00x 1.5 ht
4	Molasses Tank (Labour Toilet)		1	4.50x2.10x 1.5 ht
5	Chimney - bagas (Labour/Hamal)		1	6.20x3.00x 1.5 ht
6	Lab Toilet		1	2.50x1.20x 1.2 ht
7	Toilet near Seminar hall		1	2.50x1.20x 1.2 ht
Total Septic tanks			11.00	





TRUE COPY  
ADVOCATE

**FORM V**

(See Rule 14)

Environmental Audit Report for the financial Year ending the 31st March 2021

**Unique Application Number**

MPCB-ENVIRONMENT\_STATEMENT-0000035289

**Submitted Date**

14-09-2021

**PART A****Company Information****Company Name**Rajarambapu Patil Sahakari Sakhar Karakhana  
Ltd Rajaramnagar, Distillery division**Application UAN number**

MPCB-CONSENT-0000116997

**Address**

Rajaramnagar, Post - Sakharale

**Plot no**

1172(a),190 to 212

**Taluka**

Walwa

**Village**

Kolhapur

**Capital Investment (In lakhs)**

3580.61

**Scale**

L.S.I

**City**

Sangli

**Pincode****Person Name**

R.D. Mahuli

**Designation**

Managing Director

**Telephone Number**

9970900500

**Fax Number**

02342220869

**Email**

distillery@rajarambapusugar.com

**Region**

SRO-Sangli

**Industry Category**

Red

**Industry Type**

R60 Distillery ( molasses / grain /yeast based)

**Last Environmental statement submitted online**

no

**Consent Number**

MPCB-CONSENT-0000116997

**Consent Issue Date**

Not issued

**Consent Valid Upto**

31/08/2021

**Establishment Year**

1981

**Date of last environment statement submitted**

Mar 3 2020 12:00:00:000AM

**Industry Category Primary (STC Code) & Secondary (STC Code)**

Red

**Product Information****Product Name**

Rectified spirit/Ethanol/Extra neutral alcohol

**Consent Quantity**

20250

**Actual Quantity**

14003.889

**UOM**

KL/A

Fuseal oil

20250

14003.889

KL/A

**By-product Information****By Product Name**

NA

**Consent Quantity**

00

**Actual Quantity**

00

**UOM****Part-B (Water & Raw Material Consumption)**

**1) Water Consumption in m3/day**

<b>Water Consumption for Process</b>	<b>Consent Quantity in m3/day</b>	<b>Actual Quantity in m3/day</b>
	775	657
<b>Cooling</b>	00	00
<b>Domestic</b>	08	08
<b>All others</b>	10	05
<b>Total</b>	793	670

**2) Effluent Generation in CMD / MLD**

<b>Particulars</b>	<b>Consent Quantity</b>	<b>Actual Quantity</b>	<b>UOM</b>
spent wash	630	350	CMD

**2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)**

<b>Name of Products (Production)</b>	<b>During the Previous financial Year</b>	<b>During the current Financial year</b>	<b>UOM</b>
Distillery including Fermentation Industry	12.7	10.32	Ton/Ton
Distillery including Fermentation Industry	12.7	10.32	Ton/Ton

**3) Raw Material Consumption (Consumption of raw material per unit of product)**

<b>Name of Raw Materials</b>	<b>During the Previous financial Year</b>	<b>During the current Financial year</b>	<b>UOM</b>
Molasses	3.5	3.37	Ton/Ton
Urea	3.5	3.37	Ton/Ton
DAP	3.5	3.37	Ton/Ton

**4) Fuel Consumption**

<b>Fuel Name</b>	<b>Consent quantity</b>	<b>Actual Quantity</b>	<b>UOM</b>
Bagasse	933120	158400	

**Part-C****Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)****[A] Water**

<b>Pollutants Detail</b>	<b>Quantity of Pollutants discharged (kL/day)</b>	<b>Concentration of Pollutants discharged(Mg/Lit) Except PH,Temp,Colour</b>	<b>Percentage of variation from prescribed standards with reasons</b>	<b>Standard</b>	<b>Reason</b>
	<b>Quantity</b>	<b>Concentration</b>	<b>%variation</b>		
BOD	4778	13652	--	--	used in composting process to achieve zero discharge.

**[B] Air (Stack)**

<b>Pollutants Detail</b>	<b>Quantity of Pollutants discharged (kL/day)</b>	<b>Concentration of Pollutants discharged(Mg/NM3)</b>	<b>Percentage of variation from prescribed standards with reasons</b>	<b>Standard</b>	<b>Reason</b>
	<b>Quantity</b>	<b>Concentration</b>	<b>%variation</b>		
NA	0	0	--	--	--

**HAZARDOUS WASTES****1) From Process**

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
	0	0	MT/A

**2) From Pollution Control Facilities**

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
	--	--	MT/A

## Part-E

**SOLID WASTES****1) From Process**

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Yeast sludge	0	0	MT/A

**2) From Pollution Control Facilities**

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Yeast sludge	50	55	MT/A

**3) Quantity Recycled or Re-utilized within the unit**

Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
	0	0	MT/A

## Part-F

**Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.**

**1) Hazardous Waste**

Type of Hazardous Waste Generated	Qty of Hazardous Waste	UOM	Concentration of Hazardous Waste
	0	MT/A	NA

**2) Solid Waste**

Type of Solid Waste Generated	Qty of Solid Waste	UOM	Concentration of Solid Waste
Yeast sludge	55	MT/A	Used for composting

## Part-G

**Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.**

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment(in Lacs)	Reduction in Maintenance(in Lacs)
Treated effluent is used to prepare compost to achieve ZLD.	Less than consent to operate	-	-	Pumping hrs reduced	50	-

**Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.****[A] Investment made during the period of Environmental Statement****Detail of measures for Environmental Protection**

Various aspects of environment protection such as effluent, emission, hazardous waste, solid waste , tree plantation, monitoring data acquisition

**Environmental Protection Measures**

For environment protection & green belt development

**Capital Investment (Lacks)**

55

**[B] Investment Proposed for next Year****Detail of measures for Environmental Protection**

Various aspects of environment protection such as effluent, emission, hazardous waste, solid waste , tree plantation, monitoring data acquisition

**Environmental Protection Measures**

For environment protection & green belt development

**Capital Investment (Lacks)**

55

## Part-I

**Any other particulars for improving the quality of the environment.****Particulars**

1. Recycling of water wherever possible, 2. Reduction in water consumption, 3. Reduction in fuel consumption, 4. Implementation of environmental management programme to reduce environmental impact on environment, 5. Tree plantation in surrounding area

**Name & Designation**

R.D.Mahuli, Managing Director

**UAN No:**

MPCB-ENVIRONMENT\_STATEMENT-0000035289

**Submitted On:**

14-09-2021



**FORM V**

(See Rule 14)

**Environmental Audit Report for the financial Year ending the 31st March 2021**

**Unique Application Number**

MPCB-ENVIRONMENT\_STATEMENT-0000034964

**Submitted Date**

09-09-2021

**PART A**

**Company Information**

**Company Name**

Rajarambapu Patil Sahakari Sakhar Karakhana Ltd  
Rajaramnagar Unit 1

**Application UAN number**

MPCB-CONSENT-0000115317

**Address**

Rajaramnagar, Post - Sakharale

**Plot no**

1,2,4,20-25,1152,1170-76,1304-28,1335

**Taluka**

Walwa

**Village**

Kolhapur

**Capital Investment (In lakhs)**

30871.41

**Scale**

L.S.I

**City**

Sangli

**Pincode**

**Person Name**

Ramchandra D. Mahuli

**Designation**

Managing Director

**Telephone Number**

9970900500

**Fax Number**

02342220869

**Email**

md.rajaramsugar@gmail.com

**Region**

SRO-Sangli

**Industry Category**

Red

**Industry Type**

R12 Sugar ( excluding Khandsari)

**Last Environmental statement submitted online**

yes

**Consent Number**

MPCB-CONSENT-0000115317

**Consent Issue Date**

Not issued

**Consent Valid Upto**

31/07/2021

**Establishment Year**

1968

**Date of last environment statement submitted**

Sep 4 2020 12:00:00:000AM

**Industry Category Primary (STC Code) & Secondary (STC Code)**

Red

**Product Information**

**Product Name**

Sugar

**Consent Quantity**

27500

**Actual Quantity**

231152.8

**UOM**

Acetobactor

600

532

Ltr/A

Azotobactor

12000

21647

Ltr/A

Phosphate Solubeling Bacteria

12000

22050

Ltr/A

Rhizobium

600

0

Ltr/A

Electricity

28

25.03

Mwh

**By-product Information**

By Product Name	Consent Quantity	Actual Quantity	2020 <sup>DOM</sup>
Bagasse	57084	54296	
Molasses	8143	11182.7	
Pressmud	7958	6948	

## Part-B (Water & Raw Material Consumption)

### 1) Water Consumption in m3/day

Water Consumption for Process	Consent Quantity in m3/day	Actual Quantity in m3/day
<b>Cooling</b>	840	532
<b>Domestic</b>	400	325
<b>All others</b>	100	85
<b>Total</b>	0	0
	1340	942

### 2) Effluent Generation in CMD / MLD

Particulars	Consent Quantity	Actual Quantity	UOM
Daily effluent from factory	784	570	CMD
Domestic effluent	80	75	CMD

### 2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)

Name of Products (Production)	During the Previous financial Year	During the current Financial year	UOM
Sugar (excluding Khandsari)	0.79	0.50	
Power Generating plants (excluding D.G Sets)	0	0.33	

### 3) Raw Material Consumption (Consumption of raw material per unit of product)

Name of Raw Materials	During the Previous financial Year	During the current Financial year	UOM
Sugar cane	7.63	8.32	Ton/Ton
Lime	0.011	0.012	Ton/Ton
Sulphur	0.00274	0.0022	Ton/Ton

### 4) Fuel Consumption

Fuel Name	Consent quantity	Actual Quantity	UOM
Bagasse	217008	224227	MT/A

## Part-C

### Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

#### [A] Water

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged (Mg/Lit) Except PH,Temp,Colour	Percentage of variation from prescribed standards with reasons	Standard	Reason
	Quantity	Concentration	%variation		
BOD	41.04	72.81	---	100	Within limit
COD	94.47	165.74	----	250	Within limit

Total dissolved solids	542.90	952.46	--	2100	203	Within limit
Sulphate	123	215.47	---	1000		Within limit

**[B] Air (Stack)**

<b>Pollutants Detail</b>	<b>Quantity of Pollutants discharged (kL/day)</b>	<b>Concentration of Pollutants discharged(Mg/NM3)</b>	<b>Percentage of variation from prescribed standards with reasons</b>	<b>Standard</b>	<b>Reason</b>
	<b>Quantity</b>	<b>Concentration</b>	<b>%variation</b>		
Total Particulate Matter (TPM)	95.84	41.23	---	50	Within limit

**Part-D**

**HAZARDOUS WASTES**

**1) From Process**

<b>Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
5.1 Used or spent oil	0	0	MT/A

**2) From Pollution Control Facilities**

<b>Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
5.1 Used or spent oil	667	288	MT/A

**Part-E**

**SOLID WASTES**

**1) From Process**

<b>Non Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
Boiler ash	0	0	MT/A

**2) From Pollution Control Facilities**

<b>Non Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
Boiler ash	9980	13126	MT/A

**3) Quantity Recycled or Re-utilized within the unit**

<b>Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
5.1 Used or spent oil	667	288	Ltr/A

**Part-F**

**Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.**

**1) Hazardous Waste**

<b>Type of Hazardous Waste Generated</b>	<b>Qty of Hazardous Waste</b>	<b>UOM</b>	<b>Concentration of Hazardous Waste</b>
5.1 Used or spent oil	288	Ltr/A	Used in own boiler

**2) Solid Waste**

<b>Type of Solid Waste Generated</b>	<b>Qty of Solid Waste</b>	<b>UOM</b>	<b>Concentration of Solid Waste</b>
Boiler ash	13126	MT/A	Mixed with pressmud and used for composting

**Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.**

<b>Description</b>	<b>Reduction in Water Consumption (M3/day)</b>	<b>Reduction in Fuel &amp; Solvent Consumption (KL/day)</b>	<b>Reduction in Raw Material (Kg)</b>	<b>Reduction in Power Consumption (KWH)</b>	<b>Capital Investment(in Lacs)</b>	<b>Reduction in Maintenance(in Lacs)</b>
Treated water is used for irrigation of own land	-	-	-	Pumping hrs reduced	35	-

## Part-H

**Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.**

**[A] Investment made during the period of Environmental Statement**

**Detail of measures for Environmental Protection**

**Environmental Protection Measures**

**Capital Investment (Lacks)**

Various aspects of environment protection such as effluent, emission, hazardous waste, solid waste , tree plantation, monitoring data acquisition

For environment protection & green belt development

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**[B] Investment Proposed for next Year**

**Detail of measures for Environmental Protection**

**Environmental Protection Measures**

**Capital Investment (Lacks)**

Various aspects of environment protection such as effluent, emission, hazardous waste, solid waste , tree plantation, monitoring data acquisition

For environment protection & green belt development

30

## Part-I

**Any other particulars for improving the quality of the environment.**

**Particulars**

1. Recycling of water wherever possible, 2. Reduction in water consumption, 3. Reduction in fuel consumption, 4. Implementation of environmental management programme to reduce environmental impact on environment, 5. Tree plantation in surrounding area

**Name & Designation**

Mr. R.D.Mahuli Managing Director

**UAN No:**

MPCB-ENVIRONMENT\_STATEMENT-0000034964

**Submitted On:**

09-09-2021



**FORM V**

(See Rule 14)

**Environmental Audit Report for the financial Year ending the 31st March 2021**

**Unique Application Number**

MPCB-ENVIRONMENT\_STATEMENT-0000034585

**Submitted Date**

01-09-2021

**PART A**

**Company Information**

**Company Name**

Rajarambapu Patil Sahakari Sakhar karakhana Ltd  
Surul Wategaon

**Application UAN number**

MPCB-CONSENT-0000114681

**Address**

Wategaon

**Plot no**

Gat no 1064 - 1073

**Taluka**

Walwa

**Village**

Kolhapur

**Capital Investment (In lakhs)**

9712.23

**Scale**

L.S.I

**City**

Sangli

**Pincode**

**Person Name**

Ramchandra D. Mahuli

**Designation**

Managing Director

**Telephone Number**

9970900500

**Fax Number**

02342220869

**Email**

env@rajarambapusugar.com

**Region**

SRO-Sangli

**Industry Category**

Red

**Industry Type**

R12 Sugar ( excluding Khandsari)

**Last Environmental statement submitted online**

no

**Consent Number**

MPCB-CONSENT-0000114681

**Consent Issue Date**

Not issued

**Consent Valid Upto**

31/07/2021

**Establishment Year**

1968

**Date of last environment statement submitted**

Sep 4 2020 12:00:00:000AM

**Industry Category Primary (STC Code) & Secondary (STC Code)**

Red

**Product Information**

**Product Name**

Sugar

**Consent Quantity**

9000

**Actual Quantity**

13987

**UOM**

Electricity

9000

13987

**By-product Information**

**By Product Name**

Bagasse

**Consent Quantity**

21000

**Actual Quantity**

31927

**UOM**

Molasses

21000

31927

Pressmud

21000

31927

**1) Water Consumption in m3/day**

<b>Water Consumption for Process</b>	<b>Consent Quantity in m3/day</b>	<b>Actual Quantity in m3/day</b>
<b>Cooling</b>	175	0
<b>Domestic</b>	40	30
<b>All others</b>	30	21
<b>Total</b>	495	223

**2) Effluent Generation in CMD / MLD**

<b>Particulars</b>	<b>Consent Quantity</b>	<b>Actual Quantity</b>	<b>UOM</b>
Trade effluent	220	205	CMD

**2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)**

<b>Name of Products (Production)</b>	<b>During the Previous financial Year</b>	<b>During the current Financial year</b>	<b>UOM</b>
Sugar (excluding Khandsari)	0.28	0.37	Ton/Ton
Power Generating plants (excluding D.G Sets)	0.28	0.37	Ton/Ton

**3) Raw Material Consumption (Consumption of raw material per unit of product)**

<b>Name of Raw Materials</b>	<b>During the Previous financial Year</b>	<b>During the current Financial year</b>	<b>UOM</b>
Sugarcane	7.83	8.09	Ton/Ton

**4) Fuel Consumption**

<b>Fuel Name</b>	<b>Consent quantity</b>	<b>Actual Quantity</b>	<b>UOM</b>
Bagasse	21000	31927	

**Part-C****Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)****[A] Water**

<b>Pollutants Detail</b>	<b>Quantity of Pollutants discharged (kL/day) Quantity</b>	<b>Concentration of Pollutants discharged (Mg/Lit) Except PH,Temp,Colour Concentration</b>	<b>Percentage of variation from prescribed standards with reasons %variation</b>	<b>Standard</b>	<b>Reason</b>
BOD	12.3	60	..	100	With in limit

**[B] Air (Stack)**

<b>Pollutants Detail</b>	<b>Quantity of Pollutants discharged (kL/day) Quantity</b>	<b>Concentration of Pollutants discharged (Mg/NM3) Concentration</b>	<b>Percentage of variation from prescribed standards with reasons %variation</b>	<b>Standard</b>	<b>Reason</b>
TPM	298	61.33	--	150	With in limit

**Part-D****HAZARDOUS WASTES****1) From Process**

<b>Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
5.1 Used or spent oil	0	0	KL/A

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**2) From Pollution Control Facilities**

<b>Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
5.1 Used or spent oil	0.35	0.30	KL/A

**Part-E**

**SOLID WASTES**

**1) From Process**

<b>Non Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
Boiler ash	0	0	MT/A

**2) From Pollution Control Facilities**

<b>Non Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
Boiler ash	2065	3887.940	MT/A

**3) Quantity Recycled or Re-utilized within the unit**

<b>Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
5.1 Used or spent oil	0.4	0.3	MT/A

**Part-F**

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

**1) Hazardous Waste**

<b>Type of Hazardous Waste Generated</b>	<b>Qty of Hazardous Waste</b>	<b>UOM</b>	<b>Concentration of Hazardous Waste</b>
5.1 Used or spent oil	0.3	MT/A	Reused in own Boiler

**2) Solid Waste**

<b>Type of Solid Waste Generated</b>	<b>Qty of Solid Waste</b>	<b>UOM</b>	<b>Concentration of Solid Waste</b>
Boiler fly ash	3887.940	MT/A	mixed in pressmud

**Part-G**

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

<b>Description</b>	<b>Reduction in Water Consumption (M3/day)</b>	<b>Reduction in Fuel &amp; Solvent Consumption (KL/day)</b>	<b>Reduction in Raw Material (Kg)</b>	<b>Reduction in Power Consumption (KWH)</b>	<b>Capital Investment(in Lacs)</b>	<b>Reduction in Maintenance(in Lacs)</b>
Treated effluent from ETP is used for irrigation of own land and road side trees inside factory campus	Less than consent quantity	--	---	Reduced pumping Hrs	40	---

**Part-H**

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

**[A] Investment made during the period of Environmental Statement**

208

***Detail of measures for Environmental Protection***

***Environmental Protection Measures***

***Capital Investment (Lacks)***

Various aspects of environment protection such as effluent, emission, hazardous waste, solid waste, tree plantation, monitoring data acquisition

for environment protection and green belt development

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**[B] Investment Proposed for next Year**

***Detail of measures for Environmental Protection***

***Environmental Protection Measures***

***Capital Investment (Lacks)***

Various aspects of environment protection such as effluent, emission, hazardous waste, solid waste, tree plantation, monitoring data acquisition

for environment protection and green belt development

40

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**Part-I**

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**Any other particulars for improving the quality of the environment.**

**Particulars**

1. Recycling of water wherever possible, 2. Reduction in water consumption, 3. Reduction in fuel consumption, 4. Implementation of environmental management programme to reduce environmental impact on environment, 5. Tree plantation in surrounding area

**Name & Designation**

R. D. Mahuli Managing Director

**UAN No:**

MPCB-ENVIRONMENT\_STATEMENT-0000034585

**Submitted On:**

01-09-2021



**FORM V**

(See Rule 14)

**Environmental Audit Report for the financial Year ending the 31st March 2021**

**Unique Application Number**

MPCB-ENVIRONMENT\_STATEMENT-0000034626

**Submitted Date**

02-09-2021

**PART A**

**Company Information**

**Company Name**

Rajarambapu Patil Sahakari Sakhar Karakhana Ltd  
Karandwadi

**Application UAN number**

MPCB-CONSENT-0000115763

**Address**

Karandwadi

**Plot no**

45,55,112-114,160,162,245 -255.

**Taluka**

Walwa

**Village**

Kolhapur

**Capital Investment (In lakhs)**

4949.14

**Scale**

L.S.I

**City**

Sangli

**Pincode**

**Person Name**

Ramchandra D. Mahuli

**Designation**

Managing Director

**Telephone Number**

9970900500

**Fax Number**

02342220869

**Email**

cc3@rajarambapusugar.com

**Region**

SRO-Sangli

**Industry Category**

Red

**Industry Type**

R12 Sugar ( excluding Khandsari)

**Last Environmental statement submitted online**

no

**Consent Number**

MPCB-CONSENT-0000115763

**Consent Issue Date**

Not issued

**Consent Valid Upto**

31/07/2021

**Establishment Year**

1996

**Date of last environment statement submitted**

Sep 3 2021 12:00:00:000AM

**Industry Category Primary (STC Code) & Secondary (STC Code)**

Red

**Product Information**

**Product Name**

Sugar

**Consent Quantity**

7500

**Actual Quantity**

10925

**UOM**

**By-product Information**

**By Product Name**

Bagasse

**Consent Quantity**

24000

**Actual Quantity**

24499

**UOM**

Molasses

24000

24499

Pressmud

24000

24499

**1) Water Consumption in m3/day**

<b>Water Consumption for Process</b>	<b>Consent Quantity in m3/day</b>	<b>Actual Quantity in m3/day</b>
Cooling	220	0
Domestic	50	33
All others	0	0
<b>Total</b>	<b>495</b>	<b>205</b>

**2) Effluent Generation in CMD / MLD**

<b>Particulars</b>	<b>Consent Quantity</b>	<b>Actual Quantity</b>	<b>UOM</b>
Trade effluent	225	160	CMD

**2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)**

<b>Name of Products (Production)</b>	<b>During the Previous financial Year</b>	<b>During the current Financial year</b>	<b>UOM</b>
Sugar (excluding Khandsari)	0.55	0.5	Ton/Ton

**3) Raw Material Consumption (Consumption of raw material per unit of product)**

<b>Name of Raw Materials</b>	<b>During the Previous financial Year</b>	<b>During the current Financial year</b>	<b>UOM</b>
Sugar cane	7.84	7.8	Ton/Ton
Lime	7.84	7.8	Ton/Ton
Sulphur	7.84	7.8	Ton/Ton

**4) Fuel Consumption**

<b>Fuel Name</b>	<b>Consent quantity</b>	<b>Actual Quantity</b>	<b>UOM</b>
Bagasse	20160	18186	

**Part-C****Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)****[A] Water**

<b>Pollutants Detail</b>	<b>Quantity of Pollutants discharged (kL/day) Quantity</b>	<b>Concentration of Pollutants discharged (Mg/Lit) Except PH,Temp,Colour Concentration</b>	<b>Percentage of variation from prescribed standards with reasons %variation</b>	<b>Standard</b>	<b>Reason</b>
BOD	13	79	--	100	Within limit

**[B] Air (Stack)**

<b>Pollutants Detail</b>	<b>Quantity of Pollutants discharged (kL/day) Quantity</b>	<b>Concentration of Pollutants discharged (Mg/NM3) Concentration</b>	<b>Percentage of variation from prescribed standards with reasons %variation</b>	<b>Standard</b>	<b>Reason</b>
SPM	150	47.86	---	150	Within limit

**Part-D****HAZARDOUS WASTES**

**1) From Process**

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
5.1 Used or spent oil	0	0	MT/A

**2) From Pollution Control Facilities**

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
5.1 Used or spent oil	1.4	1.1	MT/A

**Part-E****SOLID WASTES****1) From Process**

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Boiler ash	0	0	MT/A

**2) From Pollution Control Facilities**

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Boiler ash	1787.660	1476.180	MT/A

**3) Quantity Recycled or Re-utilized within the unit**

Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
5.1 Used or spent oil	1.4	1.1	MT/A

**Part-F**

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

**1) Hazardous Waste**

Type of Hazardous Waste Generated	Qty of Hazardous Waste	UOM	Concentration of Hazardous Waste
5.1 Used or spent oil	1.1	MT/A	Used in own boiler

**2) Solid Waste**

Type of Solid Waste Generated	Qty of Solid Waste	UOM	Concentration of Solid Waste
Boiler ash	1476.180	MT/A	Mixed with pressmud as filler material

**Part-G**

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment(in Lacs)	Reduction in Maintenance(in Lacs)
Treated water is used for irrigation of own land and Green Belt development factory premises	Below consent limit	--	--	Reduced pump HP	45	---

**Part-H**

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

**[A] Investment made during the period of Environmental Statement**

212

***Detail of measures for Environmental Protection***

***Environmental Protection Measures***

***Capital Investment (Lacks)***

Various aspects of environment protection such as effluent, emission, hazardous waste, solid waste , tree plantation, monitoring data acquisition

For environment protection & green belt development

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**[B] Investment Proposed for next Year**

***Detail of measures for Environmental Protection***

***Environmental Protection Measures***

***Capital Investment (Lacks)***

Various aspects of environment protection such as effluent, emission, hazardous waste, solid waste , tree plantation, monitoring data acquisition

For environment protection & green belt development

30

**Part-I**

**Any other particulars for improving the quality of the environment.**

**Particulars**

1. Recycling of water wherever possible, 2. Reduction in water consumption, 3. Reduction in fuel consumption, 4. Implementation of environmental management programme to reduce environmental impact on environment, 5. Tree plantation in surrounding area

**Name & Designation**

R.D.Mahuli, Managing Director

**UAN No:**

MPCB-ENVIRONMENT\_STATEMENT-0000034626

**Submitted On:**

02-09-2021





## Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

**FORM V**

(See Rule 14)

**Environmental Audit Report for the financial Year ending the 31st March 2021****Unique Application Number**

MPCB-ENVIRONMENT\_STATEMENT-0000034942

**Submitted Date**

09-09-2021

**PART A****Company Information****Company Name**Rajarambapu Patil Sahakari Sakhar Karakhana Ltd  
Tippehalli (Jath) Unit 4**Application UAN number**

MPCB-CONSENT-0000115450

**Address**

Jath, Post - Tippehalli

**Plot no**

599 to 608

**Taluka**

jath

**Village**

Kolhapur

**Capital Investment (In lakhs)**

7334.78

**Scale**

L.S.I

**City**

Sangli

**Pincode****Person Name**

R.D.Mahuli

**Designation**

Managing Director

**Telephone Number**

9970900500

**Fax Number**

02342220869

**Email**

cc4@rajarambapusugar.com

**Region**

SRO-Sangli

**Industry Category**

Red

**Industry Type**

R12 Sugar ( excluding Khandsari)

**Last Environmental statement submitted online**

no

**Consent Number**

MPCB-CONSENT-0000115450

**Consent Issue Date**

Not issued

**Consent Valid Upto**

31/07/2021

**Establishment Year**

1996

**Date of last environment statement submitted**

Sep 4 2020 12:00:00:000AM

**Industry Category Primary (STC Code) & Secondary (STC Code)**

Red

**Product Information****Product Name**

Sugar

**Consent Quantity**

7500

**Actual Quantity**

5267.93

**UOM****By-product Information****By Product Name**

Bagasse

**Consent Quantity**

22500

**Actual Quantity**

15134

**UOM**

Molasses

3000

2206.89

Pressmud

3000

1941

**1) Water Consumption in m3/day**

<b>Water Consumption for Process</b>	<b>Consent Quantity in m3/day</b>	<b>Actual Quantity in m3/day</b>
<b>Cooling</b>	150	70
<b>Domestic</b>	60	25
<b>All others</b>	0	0
<b>Total</b>	660	245

**2) Effluent Generation in CMD / MLD**

<b>Particulars</b>	<b>Consent Quantity</b>	<b>Actual Quantity</b>	<b>UOM</b>
Trade effluent	360	225	CMD
Domestic	50	20	CMD

**2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)**

<b>Name of Products (Production)</b>	<b>During the Previous financial Year</b>	<b>During the current Financial year</b>	<b>UOM</b>
Sugar (excluding Khandsari)	0	0.85	Ton/Ton

**3) Raw Material Consumption (Consumption of raw material per unit of product)**

<b>Name of Raw Materials</b>	<b>During the Previous financial Year</b>	<b>During the current Financial year</b>	<b>UOM</b>
Sugar cane	0	10.15	Ton/Ton
Lime	0	0.0157	Ton/Ton
Sulphur	0	0.0046	Ton/Ton

**4) Fuel Consumption**

<b>Fuel Name</b>	<b>Consent quantity</b>	<b>Actual Quantity</b>	<b>UOM</b>
Bagasse	864000	512221	

**Part-C****Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)****[A] Water**

<b>Pollutants Detail</b>	<b>Quantity of Pollutants discharged (kL/day)</b>	<b>Concentration of Pollutants discharged(Mg/Lit) Except PH,Temp,Colour</b>	<b>Percentage of variation from prescribed standards with reasons</b>	<b>Standard</b>	<b>Reason</b>
	<b>Quantity</b>	<b>Concentration</b>	<b>%variation</b>		
BOD	15.75	70	-	100	Within limit
COD	41.4	184	-	250	Within limit
TDS	459	2040	--	2100	Within limit
Sulphate	70.65	314	--	1000	Within limit

**[B] Air (Stack)**

<b>Pollutants Detail</b>	<b>Quantity of Pollutants discharged (kL/day)</b>	<b>Concentration of Pollutants discharged(Mg/NM3)</b>	<b>Percentage of variation from prescribed standards with reasons</b>	<b>Standard</b>	<b>Reason</b>
	<b>Quantity</b>	<b>Concentration</b>	<b>%variation</b>		

**Part-D**

**HAZARDOUS WASTES**

**1) From Process**

<b>Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
5.1 Used or spent oil	0	0	KL/A

**2) From Pollution Control Facilities**

<b>Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
5.1 Used or spent oil	0	310	Ltr/A

**Part-E**

**SOLID WASTES**

**1) From Process**

<b>Non Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
Boiler ash	0	0	MT/A

**2) From Pollution Control Facilities**

<b>Non Hazardous Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
Boiler ash	0	668	MT/A
ETP sludge	0	20	MT/A

**3) Quantity Recycled or Re-utilized within the unit**

<b>Waste Type</b>	<b>Total During Previous Financial year</b>	<b>Total During Current Financial year</b>	<b>UOM</b>
5.1 Used or spent oil	0	310	Ltr/A

**Part-F**

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

**1) Hazardous Waste**

<b>Type of Hazardous Waste Generated</b>	<b>Qty of Hazardous Waste</b>	<b>UOM</b>	<b>Concentration of Hazardous Waste</b>
5.1 Used or spent oil	210	Ltr/A	Used in own boiler

**2) Solid Waste**

<b>Type of Solid Waste Generated</b>	<b>Qty of Solid Waste</b>	<b>UOM</b>	<b>Concentration of Solid Waste</b>
Boiler ash	668	MT/A	Sold to brick manufacturer
ETP sludge	20	MT/A	Used as manure

**Part-G**

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

<b>Description</b>	<b>Reduction in Water Consumption (M3/day)</b>	<b>Reduction in Fuel &amp; Solvent Consumption (KL/day)</b>	<b>Reduction in Raw Material (Kg)</b>	<b>Reduction in Power Consumption (KWH)</b>	<b>Capital Investment(in Lacs)</b>	<b>Reduction in Maintenance(in Lacs)</b>
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Treated water is used for irrigation of own land

Pumping hrs reduced 25

216

## Part-H

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**Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.**

**[A] Investment made during the period of Environmental Statement**

<b>Detail of measures for Environmental Protection</b>	<b>Environmental Protection Measures</b>	<b>Capital Investment (Lacks)</b>
Various aspects of environment protection such as effluent, emission, hazardous waste, solid waste , tree plantation, monitoring data acquisition	For environment protection & green belt development	25

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**[B] Investment Proposed for next Year**

<b>Detail of measures for Environmental Protection</b>	<b>Environmental Protection Measures</b>	<b>Capital Investment (Lacks)</b>
Various aspects of environment protection such as effluent, emission, hazardous waste, solid waste , tree plantation, monitoring data acquisition	For environment protection & green belt development	30

## Part-I

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**Any other particulars for improving the quality of the environment.**

**Particulars**

1. Recycling of water wherever possible, 2. Reduction in water consumption, 3. Reduction in fuel consumption, 4. Implementation of environmental management programme to reduce environmental impact on environment, 5. Tree plantation in surrounding area

**Name & Designation**

Mr. R.D.Mahuli Managing Director

**UAN No:**

MPCB-ENVIRONMENT\_STATEMENT-0000034942

**Submitted On:**

09-09-2021

## Form 4

See rules 6(5),13(8),16(6) and 20(2) of Hazardous and other wastes 2016

### FORM FOR FILING ANNUAL RETURNS

[ To be submitted to state pollution control board/pollution control committee by 30th June of every year for the preceding period April to march]

**Unique Application Number:**

MPCB-HW\_ANNUAL\_RETURN-0000020264

**Submitted On:**

15-06-2021

**Submitted for Year:**

April 2020 to March 2021

**1. Name of the generator/operator of facility Address of the unit/facility**

Rajarambapu Patil SSK Ltd

Rajaramnagar, post - Sakharale, Tal - Walwa, Dist - Sangli (Maharashtra)

**1b. Authorization Number**

0000093823//CR-2011000261

**Date of issue**

Nov 5, 2020

**Date of validity of consent**

Aug 31, 2021

**2. Name of the authorised person**

Mr. R.D.Mahuli

**Full address of authorised person**

Rajaramnagar, post - Sakharale, Tal - Walwa, Dist - Sangli (Maharashtra)

**Telephone**

9970900233

**Fax**

02342220868

**Email**

env@rajarambapusugar.com

3. Production during the year (product wise), wherever applicable

Product Type *	Product Name *	Consented Quantity	Actual Quantity	UOM
Distillery including Fermentation Industry	Rectified Spirit	2250.0000	1531.7	KL/M
Distillery including Fermentation Industry	Fusel Oil	37.0000	3.06	KL/M

### PART A: To be filled by hazardous waste generators

**1. Total Quantity of waste generated category wise**

Type of hazardous waste	Waste Name	Consented Quantity	Quantity	UOM
No		0.000	0	KL/Anum

2. Quantity dispatched category wise.

Type of Waste	Quantity of waste	UOM	Dispatched to	Facility Name
0		KL/Anum	0	NA

3. Quantity Utilised in-house, If any

Type of Waste	Name of Waste	Quantity of Waste	UOM
NA		0	KL/Anum

4. Quantity in storage at the end of the year

Type of Waste	Name of Waste	Quantity of Waste	UOM
No		0	KL/Anum

### PART B: To be filled by Treatment, storage, and disposal facility operators

**1. Total Quantity received**

NA UOM: KL/Anum State Name: Maharashtra

**2. Quantity in stock at the beginning of the year**

NA UOM: KL/Anum

**3. Quantity treated**

UOM:

NA

KL/Anum

218

4. Quantity disposed in landfills as such and after treatment

**Direct landfilling**

NA

**UOM**

KL/Anum

**Landfill after treatment**

NA

**UOM**

KL/Anum

**5. Quantity incinerated (if applicable)**

NA

**UOM**

KL/Anum

**6. Quantiry processed other than specified above**

NA

**UOM**

KL/Anum

**7. Quantity in storage at the end of the year.**

NA

**UOM**

KL/Anum

**PART C: To be filled by recyclers or co-processors or other users**

1. Quantity of waste received during the year

<b>Waste Name/Category</b>	<b>Country Name</b>	<b>State Name</b>	<b>Quantity of waste received from domestic sources</b>	<b>Quantity of waste imported (If any)</b>	<b>Units</b>
NA	India	Maharashtra	NA	NA	KL/Anum

2. Quantity in stock at the beginning of the year

<b>Waste Name/Category</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

3. Quantity of waste recycled or co-procesed or used

<b>Name of Waste</b>	<b>Type of Waste</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	NA	KL/Anum

4. Quantity of products dispatched (wherever applicable)

<b>Name of product</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

5. Total quantity of waste generated

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

6. Total quantity of waste disposed

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

7. Total quantity of waste re-exported (If Applicable)

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

8. Quantity in storage at the end of the year

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

**Personal Details**

<b>Place</b>	<b>Date</b>	<b>Designation</b>
Rajaramnagar	2021-06-15	Managing Director

**Form 4**

See rules 6(5),13(8),16(6) and 20(2) of Hazardous and other wastes 2016

**FORM FOR FILING ANNUAL RETURNS**

[ To be submitted to state pollution control board/pollution control committee by 30th June of every year for the preceding period April to march]

**Unique Application Number:**

MPCB-HW\_ANNUAL\_RETURN-0000020169

**Submitted On:**

14-06-2021

**Submitted for Year:**

April 2020 to March 2021

**1. Name of the generator/operator of facility Address of the unit/facility**

RAJARAMBAPU PATIL SSK LTD RAJARAMNAGAR

Rajaramnagar, post - Sakharale, Tal - Walwa, Dist - Sangli (Maharashtra)

**1b. Authorization Number**

0000076645/CO-2002000740

**Date of issue**

Feb 14, 2020

**Date of validity of consent**

Jul 31, 2021

**2. Name of the authorised person**

MR.R.D.MAHULI

**Full address of authorised person**

Rajaramnagar, post - Sakharale, Tal - Walwa, Dist - Sangli (Maharashtra)

**Telephone**

9970900233

**Fax**

02342220868

**Email**

env@rajarambapusugar.com

**3. Production during the year (product wise), wherever applicable**

Product Type *	Product Name *	Consented Quantity	Actual Quantity	UOM
Sugar (excluding Khandsari)	SUGAR	132916.6600	112990	MT/A
Power Generating plants (excluding D.G Sets)	Electricity	107520.0000	86493	MW

**PART A: To be filled by hazardous waste generators****1. Total Quantity of waste generated category wise**

Type of hazardous waste	Waste Name	Consented Quantity	Quantity	UOM
5.1 Used or spent oil	Used or spent oil	3.500	0.456	KL/Anum

**2. Quantity dispatched category wise.**

Type of Waste	Quantity of waste	UOM	Dispatched to	Facility Name
	0	KL/Anum	Disposal Facility	NA

**3. Quantity Utilised in-house, If any**

Type of Waste	Name of Waste	Quantity of Waste	UOM
5.1 Used or spent oil	Used or spent oil	0.456	KL/Anum

**4. Quantity in storage at the end of the year**

Type of Waste	Name of Waste	Quantity of Waste	UOM
	No	0	KL/Anum

**PART B: To be filled by Treatment, storage, and disposal facility operators****1. Total Quantity received**

NA

**UOM**

KL/Anum

**State Name**

Maharashtra

**2. Quantity in stock at the beginning of the year**

NA

**UOM**

KL/Anum

**3. Quantity treated****UOM**

NA

KL/Anum

220

4. Quantity disposed in landfills as such and after treatment

**Direct landfilling**

NA

**UOM**

KL/Anum

**Landfill after treatment**

NA

**UOM**

KL/Anum

**5. Quantity incinerated (if applicable)**

NA

**UOM**

KL/Anum

**6. Quantity processed other than specified above**

NA

**UOM**

KL/Anum

**7. Quantity in storage at the end of the year.**

NA

**UOM**

KL/Anum

**PART C: To be filled by recyclers or co-processors or other users**

1. Quantity of waste received during the year

<b>Waste Name/Category</b>	<b>Country Name</b>	<b>State Name</b>	<b>Quantity of waste received from domestic sources</b>	<b>Quantity of waste imported (If any)</b>	<b>Units</b>
NA	India	Maharashtra	NA	NA	KL/Anum

2. Quantity in stock at the beginning of the year

<b>Waste Name/Category</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

3. Quantity of waste recycled or co-processed or used

<b>Name of Waste</b>	<b>Type of Waste</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	NA	KL/Anum

4. Quantity of products dispatched (wherever applicable)

<b>Name of product</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

5. Total quantity of waste generated

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

6. Total quantity of waste disposed

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

7. Total quantity of waste re-exported (If Applicable)

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

8. Quantity in storage at the end of the year

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

**Personal Details**

<b>Place</b>	<b>Date</b>	<b>Designation</b>
Rajaramnagar	2021-06-14	Managing Director

**Form 4**

See rules 6(5),13(8),16(6) and 20(2) of Hazardous and other wastes 2016

**FORM FOR FILING ANNUAL RETURNS**

[ To be submitted to state pollution control board/pollution control committee by 30th June of every year for the preceding period April to march]

**Unique Application Number:**

MPCB-HW\_ANNUAL\_RETURN-0000020175

**Submitted On:**

14-06-2021

**Submitted for Year:**

April 2020 to March 2021

**1. Name of the generator/operator of facility Address of the unit/facility**

Rajarambapu Patil SSK Ltd

Rajaramnagar, post - Sakharale, Tal - Walwa, Dist - Sangli (Maharashtra)

**1b. Authorization Number**

0000093707/CR-2011000272

**Date of issue**

Nov 5, 2020

**Date of validity of consent**

Jul 31, 2021

**2. Name of the authorised person**

Mr. R.D.Mahuli

**Full address of authorised person**

Rajaramnagar, post - Sakharale, Tal - Walwa, Dist - Sangli (Maharashtra)

**Telephone**

9970900233

**Fax**

02342220868

**Email**

env@rajarambapusugar.com

**3. Production during the year (product wise), wherever applicable**

<b>Product Type *</b>	<b>Product Name *</b>	<b>Consented Quantity</b>	<b>Actual Quantity</b>	<b>UOM</b>
Sugar (excluding Khandsari)	Sugar	54000.0000	64810.0	MT/A
Power Generating plants (excluding D.G Sets)	Electricity	46080.0000	35225.5	Mwh

**PART A: To be filled by hazardous waste generators****1. Total Quantity of waste generated category wise**

<b>Type of hazardous waste</b>	<b>Waste Name</b>	<b>Consented Quantity</b>	<b>Quantity</b>	<b>UOM</b>
5.1 Used or spent oil	Used Spent Oil	0.400	0.210	KL/Anum

**2. Quantity dispatched category wise.**

<b>Type of Waste</b>	<b>Quantity of waste</b>	<b>UOM</b>	<b>Dispatched to</b>	<b>Facility Name</b>
	0	KL/Anum	0	NA

**3. Quantity Utilised in-house, If any**

<b>Type of Waste</b>	<b>Name of Waste</b>	<b>Quantity of Waste</b>	<b>UOM</b>
5.1 Used or spent oil	Used Oil	0.230	KL/Anum

**4. Quantity in storage at the end of the year**

<b>Type of Waste</b>	<b>Name of Waste</b>	<b>Quantity of Waste</b>	<b>UOM</b>
	NA	0	KL/Anum

**PART B: To be filled by Treatment, storage, and disposal facility operators****1. Total Quantity received**

NA KL/Anum Maharashtra

**2. Quantity in stock at the beginning of the year**

NA KL/Anum

**3. Quantity treated**

UOM

NA

KL/Anum

222

4. Quantity disposed in landfills as such and after treatment

**Direct landfilling**

NA

**UOM**

KL/Anum

**Landfill after treatment**

NA

**UOM**

KL/Anum

**5. Quantity incinerated (if applicable)**

NA

**UOM**

KL/Anum

**6. Quantiry processed other than specified above**

NA

**UOM**

KL/Anum

**7. Quantity in storage at the end of the year.**

NA

**UOM**

KL/Anum

**PART C: To be filled by recyclers or co-processors or other users**

1. Quantity of waste received during the year

<b>Waste Name/Category</b>	<b>Country Name</b>	<b>State Name</b>	<b>Quantity of waste received from domestic sources</b>	<b>Quantity of waste imported (If any)</b>	<b>Units</b>
NA	India	Maharashtra	NA	NA	KL/Anum

2. Quantity in stock at the beginning of the year

<b>Waste Name/Category</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

3. Quantity of waste recycled or co-procesed or used

<b>Name of Waste</b>	<b>Type of Waste</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	NA	KL/Anum

4. Quantity of products dispatched (wherever applicable)

<b>Name of product</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

5. Total quantity of waste generated

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

6. Total quantity of waste disposed

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

7. Total quantity of waste re-exported (If Applicable)

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

8. Quantity in storage at the end of the year

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

**Personal Details**

<b>Place</b>	<b>Date</b>	<b>Designation</b>
Wategaon Surul	2021-06-14	Managing Director

**Form 4**

See rules 6(5),13(8),16(6) and 20(2) of Hazardous and other wastes 2016

**FORM FOR FILING ANNUAL RETURNS**

[ To be submitted to state pollution control board/pollution control committee by 30th June of every year for the preceding period April to march]

**Unique Application Number:**

MPCB-HW\_ANNUAL\_RETURN-0000020257

**Submitted On:**

15-06-2021

**Submitted for Year:**

April 2020 to March 2021

**1. Name of the generator/operator of facility Address of the unit/facility**

Rajarambapu Patil SSK Ltd

Karandadi, Tal- Walwa Dist- Sangli

**1b. Authorization Number**

0000093902/R/CC-20011000004

**Date of issue**

Nov 2, 2020

**Date of validity of consent**

Jul 31, 2021

**2. Name of the authorised person**

Mr. R.D.Mahuli

**Full address of authorised person**

post-Karandwadi, Tal - Walwa, Dist. Sangli (Maharashtra)

**Telephone**

9970900305

**Fax**

02342220868

**Email**

cc3@rajarambapusugar.co

3.Production during the year (product wise), wherever applicable

Product Type *	Product Name *	Consented Quantity	Actual Quantity	UOM
Sugar (excluding Khandsari)	Sugar	4000.0000	4880	MT/A

**PART A: To be filled by hazardous waste generators**

**1. Total Quantity of waste generated category wise**

Type of hazardous waste	Wate Name	Consented Quantity	Quantity	UOM
5.1 Used or spent oil	Used Spent Oil	4.500	0.7	KL/Anum
35.3 Chemical sludge from waste water treatment	ETP Sludge	1.5	MTA	

2. Quantity dispatched category wise.

Type of Waste	Quantity of waste	UOM	Dispatched to	Facility Name
	0	KL/Anum	0	NA

3. Quantity Utilised in-house,If any

Type of Waste	Name of Waste	Quantity of Waste	UOM
5.1 Used or spent oil	Used or spent oil	0.7	KL/Anum
35.3 Chemical sludge from waste water treatment	ETP sludge	1.5	MTA

4. Quantity in storage at the end of the year

Type of Waste	Name of Waste	Quantity of Waste	UOM
	No	0	KL/Anum

**PART B: To be filled bt Treatment,storage, and disposal facility operators**

**1.Total Quantity received**

NA UOM KL/Anum State Name Maharashtra

**2. Quantity in stock at the beginning of the year**

NA UOM KL/Anum

**3. Quantity treated**

NA UOM KL/Anum

## 4. Quantity disposed in landfills as such and after treatment

**Direct landfilling**

NA

**UOM**

KL/Anum

**Landfill after treatment**

NA

**UOM**

KL/Anum

**5. Quantity incinerated (if applicable)**

NA

**UOM**

KL/Anum

**6. Quantity processed other than specified above**

NA

**UOM**

KL/Anum

**7. Quantity in storage at the end of the year.**

NA

**UOM**

KL/Anum

**PART C: To be filled by recyclers or co-processors or other users**

## 1. Quantity of waste received during the year

<b>Waste Name/Category</b>	<b>Country Name</b>	<b>State Name</b>	<b>Quantity of waste received from domestic sources</b>	<b>Quantity of waste imported(If any)</b>	<b>Units</b>
NA	India	Maharashtra	NA	NA	KL/Anum

## 2. Quantity in stock at the beginning of the year

<b>Waste Name/Category</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 3. Quantity of waste recycled or co-processed or used

<b>Name of Waste</b>	<b>Type of Waste</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	NA	KL/Anum

## 4. Quantity of products dispatched (wherever applicable)

<b>Name of product</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 5. Total quantity of waste generated

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 6. Total quantity of waste disposed

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 7. Total quantity of waste re-exported (If Applicable)

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 8. Quantity in storage at the end of the year

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## Personal Details

<b>Place</b>	<b>Date</b>	<b>Designation</b>
Karandwadi	2021-06-15	Managing Director

**Form 4**

See rules 6(5),13(8),16(6) and 20(2) of Hazardous and other wastes 2016

**FORM FOR FILING ANNUAL RETURNS**

[ To be submitted to state pollution control board/pollution control committee by 30th June of every year for the preceding period April to march]

**Unique Application Number:**

MPCB-HW\_ANNUAL\_RETURN-0000020259

**Submitted On:**

15-06-2021

**Submitted for Year:**

April 2020 to March 2021

**1. Name of the generator/operator of facility**

Rajarambapu Patil Sahakari Sakhar Karakhana Ltd Tippehalli, Jath

**Address of the unit/facility**

Tippehalli, Jath

**1b. Authorization Number**

UAN -0000094150

**Date of issue**

Apr 22, 2021

**Date of validity of consent**

Jul 31, 2021

**2. Name of the authorised person**

R.D.Mahuli

**Full address of authorised person**

Tippehalli, Jath, Tal - Jath, Dist Sangli

**Telephone**

9970900113

**Fax**

02342220868

**Email**

cc4@rajarambapusugar.com

3. Production during the year (product wise), wherever applicable

Product Type *	Product Name *	Consented Quantity	Actual Quantity	UOM
Sugar (excluding Khandsari)	Saugar	4000.0000	1527.70	MT/A

**PART A: To be filled by hazardous waste generators**

**1. Total Quantity of waste generated category wise**

Type of hazardous waste	Waste Name	Consented Quantity	Quantity	UOM
5.1 Used or spent oil	Used or spent oil	1.000	0.4	KL/Anum
35.3 Chemical sludge from waste water treatment	ETP sludge	40.000	18	MTA

2. Quantity dispatched category wise.

Type of Waste	Quantity of waste	UOM	Dispatched to	Facility Name
	0	KL/Anum	0	NA

3. Quantity Utilised in-house, If any

Type of Waste	Name of Waste	Quantity of Waste	UOM
5.1 Used or spent oil	Used or spent oil	0.4	KL/Anum
35.3 Chemical sludge from waste water treatment	ETP sludge	18	MTA

4. Quantity in storage at the end of the year

Type of Waste	Name of Waste	Quantity of Waste	UOM
	No	0	KL/Anum

**PART B: To be filled by Treatment, storage, and disposal facility operators**

**1. Total Quantity received**

NA UOM KL/Anum State Name Maharashtra

**2. Quantity in stock at the beginning of the year**

NA UOM KL/Anum

**3. Quantity treated**

NA UOM KL/Anum

## 4. Quantity disposed in landfills as such and after treatment

**Direct landfilling**

NA

**UOM**

KL/Anum

**Landfill after treatment**

NA

**UOM**

KL/Anum

## 5. Quantity incinerated (if applicable)

NA

**UOM**

KL/Anum

## 6. Quantity processed other than specified above

NA

**UOM**

KL/Anum

## 7. Quantity in storage at the end of the year.

NA

**UOM**

KL/Anum

**PART C: To be filled by recyclers or co-processors or other users**

## 1. Quantity of waste received during the year

<b>Waste Name/Category</b>	<b>Country Name</b>	<b>State Name</b>	<b>Quantity of waste received from domestic sources</b>	<b>Quantity of waste imported(If any)</b>	<b>Units</b>
NA	India	Maharashtra	NA	NA	KL/Anum

## 2. Quantity in stock at the beginning of the year

<b>Waste Name/Category</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 3. Quantity of waste recycled or co-processed or used

<b>Name of Waste</b>	<b>Type of Waste</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	NA	KL/Anum

## 4. Quantity of products dispatched (wherever applicable)

<b>Name of product</b>	<b>Quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 5. Total quantity of waste generated

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 6. Total quantity of waste disposed

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 7. Total quantity of waste re-exported (If Applicable)

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## 8. Quantity in storage at the end of the year

<b>Waste name/category</b>	<b>quantity</b>	<b>UOM</b>
NA	NA	KL/Anum

## Personal Details

<b>Place</b>	<b>Date</b>	<b>Designation</b>
Tippehalli, Jath	2021-06-15	Managing Director

